STATEMENT BY MINISTERS *RE.* THE DEATH OF THE LATE PRIME MINISTER, LAL BAHADUR SHASTRI — *contd.*

SHRI LAL K. ADVANI (Delhi): Sir, on a point of order

SHRI SUNDAR SINGH BHANDARI (Rajasthan): Sir, on the second statement made by Shri Ram Niwas Mirdha, there is a point of order.

MR. DEPUTY CHAIRMAN : No.

SHRI LAL K. ADVANI: I rose immediately...

(*Interruptions by Shri Shejwalkar*)

MR. DEPUTY CHAIRMAN: You have had more say, you rose to ask questions on the earlier matter.

SHRI SUNDAR SINGH BHANDARI: Sir, this is about the statement made by Shri Mirdha.

श्री उपसभापति : अगर आपको लालबहादुर शास्त्री के बारे में कहना है तो लंच के बाद कहिएगा। All the four statements have been laid on the Table of the House.

SHRI N. K. SHEJWALKAR (Madhya Pradesh): How can it be ?

MR. DEPUTY CHAIRMAN: Whatever it is. Mr. Advani, you should have told me earlier that you wanted to raise a point of order about this particular statement. The difficulty nowadays is anybody gets up and says "Point of order". How am I to know that you wanted to raise a point of order about this particular business?

SHRI SUNDAR SINGH BHANDARI: Every point of order is relevant to that business only which is taken in hand.

MR. DEPUTY CHAIRMAN: But how am I to know? Everybody gets up these days. Shri Niren Ghosh got up on a point of order...

SHRI LAL K. ADVANI : Please listen to me. The entire House, whosoever was alert and attentive will bear me out that the moment you asked Mr. Ram Niwas Mirdha to stand up I rose immediately. I was very cautious and alert ...

SHRI DAHYABHAI V. PATEL (Gujarat): You are also aware that we had requested the Chairman, and you were then present, that we wanted the statement earlier. What has happened? Now in the last minute it is trying to avoid the issue.

SHRI LAL K. ADVANI: Even now you said that just as Mr. Niren Ghosh was standing on a point of order, others were also standing on similar points of order. I rose at the right time. I could not raise my point of order earlier in a vacuum. When you called Mr. Ram Niwas Mirdha to make a statement , I immediately rose and very loudly shouted "point of order". Therefore, my submission is that this statement has not yet been laid ...

MR. DEPUTY CHAIRMAN: It has been laid.

श्री ना० कृ० शेजवलकर : आप जानबूझ कर गड़बड़ी करते हैं।

श्री उपसभापति : आप गड़बड़ी करते हैं, इसलिए ऐसा होता है।

श्री ना० कृ० शेजवलकर : ये पौइन्ट आफ आर्डर रेज़ कर रहे है और आप टालना चाहते हैं ।

श्री उपसभापति : आप लोग गड़बड़ी करते हैं, इसलिए ऐसा होता है।

श्री ना० कृ० शेजवलकर : हम गड़बड़ी करते हैं ?

श्री उपसभापति : हां, आप लोग गड़बड़ी करते है, इसलिए होता हैं।

श्री ना० कृ० शेजवलकर : आप गड़बड़ी करते हैं, हम लोग गड़बड़ी नही कर रहे हैं।

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Mr. Deputy Chairman, all these statements have been laid on the Table of the House.

श्री उपसभापति : मिस्टर आडवाणी, आप स्टेटमेंट के बारे में कुछ कहना चाहते है ?

श्री ना० कृ० शेजवलकर : आप सुन तो लीजिए, फिर आपको रूल आउट करना तो है ही, कर दीजिएगा ।

श्री लाल आडवाणी : मेरा निवेदन है कि आपने स्वय स्वीकार किया है...

SHRI M M DHARIA (*Maharashtra*): The statement has been laid on the Table

SHRI N. K SHEJWALKAR: No. It thas not been laid

श्री लाल आडवाणी : आपने स्वय इस बात को स्वीकार किया है कि जिस प्रकार से नीरेन घोष खडे हो गए और आपने समझा कि पौइन्ट आफ आर्डर उसी सन्दर्भ मे उठा रहे है, उसी प्रकार आपने समझा कि मै खडा हू मै भी उसी सन्दर्भ मे उठा रहा हू जब कि वस्तु-स्थिति यह है कि आपने जगजीवन राम जी का नाम पुकारा और एक स्टेटमेट आया, उसके बाद जब आपने श्री राम निवास मिर्धा का नाम पुकारा तो मै तुरन्त खडा हो गया और मैने पौइन्ट आफ आर्डर उठाया। (*Interruptions*) अगर आपने स्वय कोई निर्णय दिया है, तो उसको रिवाइज करने का अधिकार आपको है ।

Before this statement has not been laid...(*Interruptions*)

MR. DEPUTY CHAIRMAN. Order, order. Please listen.

SHRI LAL K. ADVANI ... He is about to make the second statement .

MR DEPUTY CHAIRMAN Do not say "about to make". He has already made.

SHRI LAL K. ADVANI. Sir, the mystery of Shri Lal Bahadur Shastri's death has been agitating the minds of the people all over the country Early, in the beginning of this Session. in reply to a question the Minister had assured Parliament that a detailed statement about the facts pertaining to the death of Shri Lal Bahadur Shastri will be laid on the Table of the House Since then we have been repeatedly asking the Government for it I asked the Minister myself last week and he told me tha they were almost ready with the statement. Now what we find is that on the very last day of this Session the statement is being made.

Sir, my point of order is that although the Government is always entitled to make a statement whenever it wants, in this particular case the timing is deliberate, it is *mala fide* and is intended to deprive this House of an opportunity to debate this important question

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA) In the last session we had discussion

SHRI LAL K ADVANI My first point of order is that this sort of conduct on the part of the Govrnment should invite strictures from the Chair as to why it should behave in this manner. why it should treat the House in this manner

Secondly, having tried to deprive the House of the opportunity to discuss the subject I think the Chair should intervene in this matter and permit some sort of debate right today I am sure my colleague, Mr Man Singh Varma, whose Resolution is about to be discussed today would be willing to leave his righs to pursue with this motion if only this important statement and this important issue is discussed in the House. This is my submission

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन्, सुनिए ।

श्री उपसभापति : सुनने की कोई जरूरत नहीं है ।

श्री राजनारायण : श्रीमन्, पौइन्ट आफ आर्डर पर मै बोल रहा हूं, आप मुझे सुनिए । इस तरह आपकी ज्यादती नही चलेगी, आपको पौइन्ट आफ आर्डर सुनना होगा ।

श्री उपसभापति : इनका पौइन्ट आफ आर्डर मुझे क्लियर है ।

श्री राजनारायण : आप मेरा पौइन्ट आफ आर्डर सुनिए ।

श्री उपसभापति : अगर आप मुझे सुनना नही चाहते तो मत सुनिए। उन्होंने जो स्टेटमेंट रखा है वह बराबर रखा है। सदन के सामने काफी बिजनेस है, अब हम एडजर्न हो रहे हैं, सवा तीन बजे मिलेंगे।

The House then adjourned for lunch at forty six minutes past two of the clock.

The House reassembled after lunch at fifteen minutes past three of the clock, MR. DEPUTY CHAIRMAN in the Chair.

श्री राजनारायण : श्रीमन्, मैं आपसे निवेदन कर रहा था..

श्री उपसभापति : किस के बारे मे ?

श्री राजनारायण : क्या कारण है कि आज जब राज्य सभा उठने जा रही है तो श्री लाल बहादुर शास्त्री के निधन पर यह सरकार इस सदन मे एक रपट पेश कर रही है ?

श्री उपसभापति : राजनारायण जी, एक बात मैं बताऊं। अभी उन्होंने स्टेटमेंट दिया है। अगर आप कुछ पूछना चाहते है तो पूछ लीजिये।

श्री राजनारायण : मैं उसी पर आ रहा हूं। आप इस सदन के एक सम्मानित सदस्य रहे है और आप को मालूम होगा...

SHRI SUNDAR SINGH BHANDARI: Sir, the Minister is not here. If the issue had not been disposed of, he ought to be here.

श्री राजनारायण : हा, मंत्री का रहना बड़ा जरूरी है।

SHRI A. G. KULKARNI (Maharashtra): On a point of order Sir, we were to take up the short Notice Question and before finishing that, how can we take up questions on this matter? And the Minister concerned also is not here.

SHRI S. D. MISRA (Uttar Pradesh): Mr. Kulkarni, this matter relating to Shri Lal Bahadur Shastri's death is 200 times more important than your Short Notice Question.

SHRI A. G. KULKARNI : I do not dispute the importance of it. I accept it. But now the Minister is not here...

श्री राजनारायण : मैं खडा हूं और अगर इस सदन की यह परम्परा है कि...

SHRI A. G. KULKARNI : What is the reply to my point of order?

MR. DEPUTY CHAIRMAN: Please be patient, Mr. Kulkarni.

राजनारायण जी, आज सवेरे ऐसा तय हुआ था कि लंच तक जितना फार्मल बिजनेस है वह कर लें और लंच के बाद शार्ट नोटिस क्वेश्चन ले लें। तो लंच के बाद शार्ट नोटिस क्वेश्चन ले लें और उसके बाद आप की बात सुनेंगे।

श्री राजनारायण : मैं आपसे बहुत ही विनम्रता के साथ निवेदन कर रहा हूं कि आज इस सत्र का अंतिम दिन है, इसलिये आप कृपा कर के सब सदस्यों की भावनाओं को सुने। लाल बहादुर शास्त्री जी के निधन पर जो अनियमितताएं बरती गई है, जो उनके निधन के गूढ कारण है, उन पर प्रकाश पड़ना बहुत आवश्यक है। इस लिये मैं आप से निवेदन कर रहा हूं कि आप कृपा कर के...

SHRI M. M. DHARIA: Sir, the hon. Minister concerned, Mr. Mirdha, who was replying, is not here. Rajnarainji was not in the House when it was agreed that the Short Notice Question should be taken up first and afterwards this matter should be taken up.

श्री राजनारायण : धारिया जी, जरा सुनिये। उस समय जब यहां पर मिर्धा जी विद्यमान थे तो मैं उठा था, लेकिन चेयर सदन को स्थगित कर के चली गई और मैं खड़ा ही रह गया। उसका सीधा-सीधा अर्थ वह होता है कि जब सदन फिर बैठेगा तो मिर्धा साहब रहेंगे और राजनारायण अपनी बात पूछेंगे।

श्री उपसभापति : ऐसा इसका मतलब नही होता है ।

श्री राजनारायण : मैं आप से यह निवेदन कर रहा हूं कि आप इस सदन के सम्मानित सदस्य भी रहे है ।

श्री उपसभापति : रहे नही, अब भी है ।

श्री राजनारायण : हां, अभी भी है और आप डिप्टी चेयरमैन है, केवल सदस्य नही है । तो अब मैं यह कह रहा हूं कि यह सदन साक्षी है कि लाल बहादुर शास्त्री के निधन के सबंध मे सर्वप्रथम मैने सवाल उठाया था और लोक सभा मे सर्वप्रथम डाक्टर लोहिया ने इस सवाल को उठाया था और डाक्टर लोहिया ने कहा था कि लाल बहादुर शास्त्री की प्राकृतिक मृत्यू नही हुई है, बल्कि श्री लाल बहादुर शास्त्री किसी प्रकार मारे गए है । जहा तक लाल बहादुर शास्त्री के निधन का सवाल है, मैं बिलकुल निश्चिन मत का हूं कि लाल बहादुर शास्त्री की प्राकृतिक मृत्यु नही हुई है । लाल बहादुर शास्त्री को षडयंत्रकारी ढंग मे मारा गया है और किस कारण से उन्हे मारा गया है, वे सारे कारण इस सदन में आएंगे ।

SHRI A. G. KULKARNI: Sir, on a point of order. . . .

श्री उपसभापति : ठीक है, राजनारायण जी, एक बात आप सुन लीजिए । धारिया जी ने जैसा कहा कि मिनिस्टर यहा नही है, लीजिए वे तो आ गए, लेकिन श्री कुलकर्णी का प्वाइंट अ फ आर्डर है ।

SHRI A. G. KULKARNI: My point of order is this. When the House was in the midst of discussing my Short Notice Question, when the Minister was giving a reply to my question (*Interruptions*).

श्री राजनारायण : मैं सदन से निवेदन करना चाहता हू कि अगर हड़बोंग ही चलाना है तो चलाइए । मैं आपके द्वारा सदन के सम्मानित सदस्यों से निवेदन करना चाहता हूं कि नेशनल कमेटी फार इन्क्वायरी इन टु दि डैथ आफ लाल बहादुर शास्त्री बनी हुई है । श्री लाल बहादुर शास्त्री की मृत्यू के कारणों की जांच के लिए एक नेशनल कमेटी बनी हुई है, जिसके चेयरमैन है श्री एच० एन० कुंजरू और श्री एच० वी० कामथ और श्री भार्गव जिसके सदस्य हैं, जो सदन के सम्मानित सदस्य रहे है और उसमे श्री धर्मयश देव उस के सेक्रेटरी है । 14 तारीख को एक चिट्ठी उन्होंने मुझे लिखी है और उसमें उन्होंने जो मुझे लिखा है, उसका एक मुख्य पोर्शन में आपकी सेवा मे पढ़ देना चाहता हू:

> "But I now learn on fairly reliable authority that the Prime Minister's advisers have decided that this white paper be placed before Parliament only on the last day of the present session, the reasons and strategy behind it being quite obvious. The Government does not want Opposition MPs to be able to make too much noise of it or have any opportunity of raising a serious discussion on it because this white paper will be no more than a poor apologia and a poor White wash. If my information is correct, then it is a serious matter. Surely the Government cannot be allowed to get away with such type of tactics."

श्रीमन्, मैं आपसे कहना चाहता हूं कि 14 तारीख को यह चिट्ठी लिखी गई है । आज 18 तारीख है । चार दिन पहले जो एक राष्ट्रीय इन्क्वायरी कमेटी बनी हुई है और जिसके एक सम्मानित सदस्य श्री हृदयनाथ कुजरू चेयरमैन है, उसको यह जानकारी हो गयी कि इन्दिरा गाधी के सलाहकार उनको सलाह दिए हैं कि सदन के आखरी दिन ल ल बहादुर शास्त्री से सम्बन्धित जो बात सरकार को कहना हो वह कहे और उन का जो शका थी आज वह कितनी सच निकली इस को देखा जाय । यह सरकार जिस ढंग मे ल ल बहादुर शास्त्री के निधन के बारे में सम्मानित सदस्यो को प्रश्न पूछने का समय नही देना चाहती, जिस ढग से सदन के अन्तिम दिन सेशन के आखिर मे लाल बहादुर शास्त्री के निधन से सम्बन्धित पत्र यहां पर रखे जा रहे है, क्या यह शका उत्पन्न नही करेगा ? यह शंका उत्पन्न करेगा । सरकार जो तरीका अख्तियार कर

रही है, उस तरीके से देश के कोने-कोने मे यह बात जाएगी कि यह सरकार जानबुझ कर शास्त्री जी के निधन के कारणों पर प्रकाश नही पडने देन चाहती और लाल बहादुर शास्त्री जी को किसी षडयंत्र से मरवाया गया। क्या यह बात देश की जनता के सामने नही जाएगी और इसी लिए सरकार ने इस तथ्य को आखिरी दिन सदन मे ला कर पेश किया है ?

अब आप बताइए, मै आपको ही जज बनाता हूं, केवल डिप्टी चेयरमैन होने की हैसियत से नही, बल्कि इस देश के एक सम्भ्रात नागरिक होने की हैसियत से। यह इतनी बडी रिपोर्ट है। इस मे 14 पेज के करीब हिन्दी और उसके बाद अग्रेजी है। अब मै पूछना चाहता हू कि क्या इस सदन के सम्मानित सदस्य इस रिपोर्ट को पढाकर एकाएक इस सरकार से कोई सवाल पूछ सकते है? और क्या वे इस सरकार से कोई जवाब पा सकते है ?

श्री ओम् मेहता : एक घटे से ज्यादा हो गया।

श्री राजनारायण : यह बिलकुल असत्य है। मै बिलकुल साफ बता दू कि हमारे मित्र ओम मेहता . . .

श्री उपसभापति : इसके बारे में आप क्या कहना चाहते है ?

श्री राजनारायण : जरा सुनिये। ओम मेहता को मै बहुत ही दुलार करता हू। जरा दुलार शब्द की ग्रेविटी को समझे।

श्री एस० डी० मिश्र प्यार मे ज्यादा है।

श्री राजनारायण: जी हा, प्यार मे ज्यादा है। मै उनको एक छोटा भाई समझता हू, यद्यपि वह एक बैड कम्पनी मे पड गये है। गुड मैन गान राग। इसलिये मै कह रहा हू कि असत्य बात से न तो ओम् मेहता की शोभा बढेगी, न इस सदन की शोभा बढेगी। जब यह सदन बैठा है तो अभी सवा तीन बजे हमको ला कर के सचिवालय के किसी सज्जन ने यह कापी दी है और उन्होने कहा कि कापी आ गई है अभी जो बैठे है उन मेम्बरो को अभी मिलेगी। अभी हमको यह मिली है। तो ओम् मेहता तुम कैसे समझ सकते हो कि हम इसको पढ कर के सवाल करे।

श्री उपसभापति : आपका सुझाव है क्या ?

श्री राजनारायण : हमारा सवाल क्या हो बिना इसको पढे। यह एक रद्दी की टोकरी मे फेकने लायक है, मै इसका यकीन नही करता।

श्रीमती विद्यावती चतुर्वेदी (मध्य प्रदेश) : आपने तो इसको पढ़ा नही।

श्री राजनारायण : मै लाल बहादुर शास्त्री को तुम्हारे बताने से नही जानता।

श्रीमती विद्यावती चतुर्वेदी : मैने तो यह कहा कि बिना पढे ही आप क्यो कहते है कि रद्दी की टोकरी मे फेकना है।

श्री राजनारायण : मै कहना चाहता हू कि लाल बहादुर शास्त्री अब तक भारतवर्ष के पहले भारतीय प्रधान मंत्री हुये है। अब तक और जितने प्रधान मंत्री हुये सब इंगलिश प्रधान मंत्री है।

श्री उपसभापति : राजनारायण जी, आप कहना क्या चाहते है ? अगर आपको क्लैरिफिकेशन पूछना है तो पूछ लीजिये।

श्री राजनारायण : वह एक गरीब घर मे उत्पन्न होने वाला बालक था जो कि इस देश का प्रधान मत्री हुआ। उसके बारे मे मै कहना चाहता हू कि इस सरकार ने पूरी कोशिश की कि लाल बहादुर इस दुनिया से उठा लिये जाय, जिनके मन मे प्रधान मत्री बनने की खब हिर्से थी, वह सारे षडयत्रकारी लाल बहादुर के निधन के लिये जिम्मेदार है। अभी तो लाल बहादुर शास्त्री का सवाल है। डा० लोहिया का सवाल उठेगा कि किस ढग से विलिगडन अस्पताल मे मारे गये है। उस प्रश्न को आने दीजिये। हमारे बुजुर्ग मित्र श्री सत्यन रायण सिह जी उन तमाम चीजो पर पर्दा डालना चाहते है, तमाम चीजो पर लीपा-पोती करना चाहते है।

श्री श्याम लाल यादव (उत्तर प्रदेश) : डिप्टी चेयरमैन साहब, अभी तो हमको रिपोर्ट की कापी भी नहीं मिली है ।

श्री राजनारायण : लाल बहादुर शास्त्री को मरवाया गया . . .

SHRI SRIMAN PRAFULLA GOSWAMI (Assam) : On a point of order.

श्री राजनारायण : डा० लोहिया को मरवाया गया । आज तक कारण क्या है . . .

श्री उपसभापति : राजनारायण जी, आप जरा बैठ जाइये, वह प्वाइंट आफ आर्डर कह रहे हैं ।

श्री राजनारायण : . . . इस सरकार ने, इस नालायक सरकार ने, इस लूली लंगड़ी सरकार ने उसके लिये कमेटी नहीं बैठाई ।

श्री उपसभापति : राजनारायण जी, जरा आप बैठ जाइये ।

श्री राजनारायण : उसके लिये कमेटी नहीं बैठाई गई । बराबर हमने कहा कि डा० लोहिया के लिये जांच कमेटी बैठाई जाय, लेकिन वह कमेटी नहीं बैठाई गई ।

MR. DEPUTY CHAIRMAN : Please sit down. Do not take down anything.

श्री राजनारायण : क्या ?

MR. DEPUTY CHAIRMAN : He has been standing on a point of order.

श्री राजनारायण : तो प्वाइंट आफ आर्डर करने दीजिये । आप बुलाइये ।

श्री उपसभापति : जब आप बैठेंगे, तभी तो वह कहेंगे । मैं इतनी देर से आपको कह रहा हूं आप बैठते नहीं, बोलते जाते हैं ।

श्री राजनारायण : ठीक है, बुलाइये उनको ।

MR. DEPUTY CHAIRMAN : What is your point of order?

SHRI SRIMAN PRAFULLA GOSWAMI : My point of order is this :

Have you allowed him to raise this issue on Lal Bahadur Shastri's death? That point is not to be discussed at all. Still, he goes on giving lectures . . .

SHRIMATI PURABI MUKHOPADHYAY (West Bengal) : Sir, I want...

SHRI DAHYABHAI V. PATEL : I am on a point of order.

MR. DEPUTY CHAIRMAN : Please sit down. Let us hear his point of order.

SHRI DAHYABHAI V. PATEL : I have been requesting the Chairman to tell the Government to make a statement for the last one week and I have been pointing out that we suspect the government's intentions and that they would make a statement on the last day in the last hour so that this House must not get an opportunity for asking for clarifications. Therefore, Sir, my suspicions have been fully borne out and what has happened is correct. Therefore, we would request you to give time tomorrow for discussion of this matter. These are very serious matters. This is nothing. This is not worth the paper on which it is written. There are so many other things that have come to light after this and we want this to be discussed. This is completely a white paper and there is nothing in it.

SHRIMATI PURABI MUKHOPADHYAY : Sir, on a point of order.

श्री राजनारायण : श्रीमन्, जरा हमारी बात तो सुनिए, पौइन्ट आफ आर्डर पर मैं बोल रहा था । आपने मुझे बिठाया ।

श्री उपसभापति : उनका पौइन्ट आफ आर्डर है ।

श्री राजनारायण : उनका पौइंट आफ आर्डर हो गया, इसके बाद डाह्याभाई पटेल का हो गया ।

SHRIMATI PURABI MUKHOPADHYAY : Mr. Deputy Chairman, Sir, I am on a point of order...

(Interruptions)

MR. DEPUTY CHAIRMAN : I will give you a chance afterwards.

SHRI A. G. KULKARNI : Please allow them.

श्री उपसभापति : डाह्याभाई के बारे में जो कहा है उसके लिए मैं मौका दूंगा। डाह्याभाई जी ने कहा कि इस पर चर्चा करने के लिए कल बैठक होनी चाहिए। लेकिन बिजनेस एडवाइजरी कमेटी में जब इस पर चर्चा हुई तो वहां सभी सदस्यों ने, इस साइड और उस साइड के लोगों ने कहा कि हमको फ्राइडे को खत्म करना होगा, उसके बाद बैठना नहीं, उसके बाद सदन नहीं बढ़ाना चाहिए और अगर सदन की इच्छा है बैठने की, तो मुझे कोई ऐतराज नहीं। मैं इसके बारे में कुछ नहीं कह सकता।

SHRI DAHYABHAI PATEL : Sir, this is very unfair. I have asked the Government to make a statement before the House rises if you did not want to sit on Saturday. I have urged through you and the Chairman and the Chairman had conveyed this to the Government through Shri Om Mehta in my presence that the demand is that the statement be made at such a time so that we have time to discuss the report. If the Government has not taken that precaution, it has failed and if the House demands that we sit late for one day more the Government should not object to it

SOME HON. MEMBERS : Yes. . .

(Interruptions)

SHRI OM MEHTA : We are not going to sit any more.

THE LEADER OF THE OPPOSITION (SHRI S. N. MISRA) : Sir, may I make a submission with regard to the remark?...

Interruptions)

MR. DEPUTY CHAIRMAN : Her point of order is there.

SHRIMATI PURABI MUKHOPADHYAY : Sir, since the House reassembled after the recess, before any...

(Interruptions)

श्री राजनारायण : श्रीमन्, क्या हमारी साधुता को हमारी कमजोरी तो नहीं माना जायगा ?

श्री उपसभापति : आप तो काफी शांति से बैठते हैं सदन में।

SHRIMATI PURABI MUKHOPADHYAY : Sir, as soon as the House reassembled after the recess, before any item of business was taken up by the Government or by you, a point of order was raised at this stage by Shri Rajanarian and you allowed him to speak and he continued his speech for some time. Sir, my submission is that no point of order could be raised against the Chair and no point of order was to be allowed at that time because no item of business was taken up in the House at that time. So, whatever was spoken by Shri Rajanarain on the point of order was irrevant. You first allowed the Ministear to place a statement and...

MR. DEPUTY CHAIRMAN : Which statement? ... Which statement?

SHRMATI PURABI MUKHOPADHYAY : You cannot allow anybody to speak. I You can only go to the next item.

MR. DEPUTY CHAIRMAN : Which statement you said?

SHRIMATI PURABI MUKHOPADHYAY : I am sorry, I am sorry. In the list of business of this House, today being the last day, whatever was decided has to be adhered to. We do not want to continue this House tommorrow. We have all fixed up our appointments from Monday. So, Sir, today being the last day, let us adhere to the business of the day. If the Members are very keen in discussing the statement of the Minister it can be discussed in the early week of the next session. Sir, I submit that there cannot be any point of order on the Minister's right to make a statement. He may make a statement or he may lay a statement on the Table. It has been laid and so let us go to the next item of business.

श्री राजनारायण : क्या यह पौइन्ट आफ आर्डर है उनका ?

श्री उपसभापति : वह पौइन्ट आफ आर्डर पर उठी थी।

श्री राजनारायण : तो इस तरह पौइन्ट आफ आर्डर करके चलायेगा तो आपको इसका नतीजा भोगना पड़ेगा, हम को भी भोगना पड़ेगा ।

मैं यह जानना चाहता था आपके द्वारा मंत्री से श्री यशवंतराव चव्हाण जब गृह मंत्री थे तब, सदन को याद होनी चाहिए कि उन्होंने यह कहा था कि लाल बहादुर जी के निधन के बारे में अब इससे ज्यादा कोई मैटर सरकार के पास नहीं है । यह उन्होंने सदन में कहा था । इसके बाद नवम्बर में श्री के० सी० पन्त ने कहा वह इसके बारे में बयान देंगे । बराबर हम कहते गए, आपने भी समय बढ़ा दिया ताकि उस पर चर्चा हो, सदन के लोग गम्भीरता से उसका अध्ययन करें और देखें । देश के कोने-कोने में यह बात चली है कि लाल बहादुर शास्त्री को मरवा दिया गया, उनकी जान ले ली गई उन लोगों के जरिए जो प्रधान मंत्री बनने के खवाइशदार थे । तो अब मैं यह कहना चाहता हूं कि प्रधान मंत्री सर्वप्रथम इसमें आती हैं; क्योंकि यह प्रधान मंत्री श्री लाल बाहदुर शास्त्री जी को कहा करती थीं कि यह तो हमरा रसोइदार है. . .

(Interruptions)

SOME HON. MEMBERS : Shame, shame.

श्री राजनारायण : . . .यह हमारा घर का नोकर प्रधान मंत्री बन गया और मैं ऐसी ही रह गई । ये पहले कैबिनेट में नहीं होना चाहती थी लेकिन श्री लाल बहादुर शास्त्री ने एक दिन कहा आना है तो आओ, ले लो सूचना विभाग वरना इससे ज्यादा नहीं मिलेगा, तब झक मार कर ये सूचना विभाग लेने गईं ।

श्री उपसभापति : इस बात का इससे क्या संबंध है ।

श्री राजनारायण : यही तो राज है और यही तो इस बात का रहस्य है ।

श्री उपसभापति : श्री राजनारायण जी, आपको इस बारे में कोई क्लैरिफिकेशन पूछना है तो पूछ लो नहीं तो मुझे मजबूर होकर वही करना पड़ेगा, जो मुझे नहीं करना चाहिये ।

श्री राजनारायण : मैं चाहता हूं कि आप मजबूर न हों ।

श्री उपसभापति : आप मुझे मजबूर कर रहे है और बना रहे हैं ।

श्री राजनारायण : मैं यह जानना चाहता हूं कि क्या सरकार ने जो यह जयन्ती शिपिंग कम्पनी है. . .उसका जो चेयरमन धर्मतेजा था. . .

श्री उपसभापति : इसका इससे क्या मतलब है, यह तो श्री लाल बहादुर जी के बारे मे है ।

श्री राजनारायण : उसने कहा है कि श्री लाल बहादूर शास्त्री जी के मृत्यु के संबंध में मेरा नाम आया है और इसीलिए भारतवर्ष में जाना मेरे लिए खतरनाक है । उसने कहा है कि मैं उनके बारे में तमाम बातें जानता हूं । इसी सदन में सबसे पहले मैंने कहा था कि श्री तेजा जब कि श्री लाल बहादुर शास्त्री जी वहां थे, तो वह वहा पर था या नहीं । उस समय श्री चव्हाण ने कहा था, हां, एक इस नाम का आदमी था, । वह तेजा नहीं था दूसरा तेजा था । ये बातें सदन में कही गई तो मैं यह जानना चाहता हूं कि इस बारे में गृह मंत्री ने कोई जानकारी की या नहीं कि प्रधान मंत्री का धर्मतेजा के साथ क्या संबंध था, क्या सरकार को इस बात की जानकारी है कि तेजा श्री लाल बहादुर शास्त्री जी के पास जाना चाहता था और उन्होंने उसको अपने पास आने से मना किया ? श्री लाल बहादुर शास्त्री जी ने कहा कि मैं इसको आने नहीं दूंगा और उसको मैं देखना नहीं चाहता हूं । उनके पास इस बात की जानकारी थी कि अपने पूर्व जो प्रधान मंत्री थे श्री जवाहरलाल नेहरू उन्होंने तेजा को 20 करोड़ रुपया दिलवाया जब कि उसके पास केवल 200 रुपये की पूंजी थी, तो मैं यह

जानना चाहता हूं कि इस रपट में क्या इस बारे में कोई बात है? इस रपट में कोई बात नहीं है। इस रपट से पहले सेन्टेन्स में कहा गया है'...

श्री उपसभापति : आप केवल सवाल ही पूछिये ।

श्री राजनारायण : मैं श्री रामनाथ को जानता हूं। श्री रामनाथ 20 सालों श्री लाल बहादुर शास्त्री का सारा कारोबार करता था। श्री रामनाथ ने दूसरे लोगों से बहुत सी बातें कही हैं। रामनाथ को किस तरह से इन्ड्यूस किया जा रहा है और किस तरह से उसको धमकियां दी जा रही हैं। श्री लाल बहादुर जी के पास जो थर्मस और डायरी थी उसकी इस सरकार को कोई जानकारी अभी तक हुई या नहीं? वहां पर सब से पहिले रशियन लेडी डाक्टर पहुंची थी।

श्रीमती विद्यावती चतुर्वेदी (मध्य प्रदेश) : श्रीमन्, मेरा प्वाइन्ट आफ आर्डर है।

श्री उपसभापति : आपका प्वाइन्ट आफ आर्डर क्या है?

श्रीमती विद्यावती चतुर्वेदी : मेरा प्वाइन्ट आफ आर्डर यह है कि माननीय सदस्य इस समय केवल इस संबंध में सवाल ही पूछ सकते हैं और उन्हें यहां पर दूसरे उदाहरण देकर स्पीच देने की इजाजत नहीं होनी चाहिये। मैं आपसे निवेदन करना चाहती हूं कि इस तरह की प्रक्रिया क्या ठीक है और माननीय सदस्य द्वारा जो प्रक्रिया अपनाई जा रही है, उसके बारे में आप निर्णय दें।

श्री उपसभापति : राजनारायण जी, आप इस पर 20 मिनट बोल चुके हैं और अब आप बैठ जाइये; क्योंकि और लोगों को भी इस पर सवाल पूछने हैं ।

श्री राजनारायण : अब आप ही देखिये कि जिस रपट पर चार साल लग गये हैं।

श्री उपसभापति : अब आप बैठ जाइये; क्योंकि आपने आधा घंटा ले लिया है और इसमें बहुत से सदस्य बोलने वाले हैं।

श्री राजनारायण : मैं आपसे अदब के साथ अर्ज करना चाहता हूं और यह मेरा निश्चित मत है, मेरी अपनी जानकारी है कि श्री लाल बहादुर शास्त्री को मारकर दुनिया से हटा दिया गया है, इसलिए मैं आपके द्वारा साफ कहना चाहता हूं कि श्री रामनाथ का नाम इससे पूर्व इस सरकार ने क्यों नहीं रखा? रामनाथ को जब इस सरकार ने पूर्ण रूपेण...

श्री उपसभापति : सवाल पूछिए।

श्री राजनारायण : मैं जानना चाहता हूं कि रामनाथ को कोई पोस्ट सरकार ने दी है? क्या रामनाथ को सरकार ने कहीं रखवाया है? दूसरी बात मैं यह कहना चाहता हूं...

श्री उपसभापति : कहो मत, पूछो ।

श्री राजनारायण : मैं यह पूछना चाहता हूं कि क्या सरकार ने इस बात की जानकारी की कि जो फर्स्ट लेडी डाक्टर थी जो लेडी डाक्टर सबसे पहले आई थी उसने सिगनेचर क्यों नहीं किया? जब उसने सिगनेचर करने से इनकार किया तो दूसरे बड़े-बड़े डाक्टरों को बुलाया गया और उनको बुला कर सिगनेचर कराया गया। मैं यह जानना चाहता हूं कि ताशकन्द से दिल्ली हवाई जहाज में आने में कितनी देर में आ सकते हैं? लाल बहादुर शास्त्री को दो जगह चीरा क्यों लगाया गया, उनका गला और पेट क्यों चीरा गया? श्रीमती लाल बहादुर को जवाब दिया गया कि अरे यह इसलिए कर दिया गया, जिससे कि लाश ठीक रहे, लेकिन क्या कोई डाक्टर ईमानदारी के साथ यह कह सकता है कि ताशकन्द से जब शीघ्रातिशीघ्र हवाई जहाज से लाश लाई जा रही हो तो उतनी जल्दी लाश सड़ने की कोई गुंजाइश हो सकती है? हरगिज नहीं हो सकती। न जाने कितने प्रकार के इंजेक्शन लगाए जा सकते थे, उनकी

[श्री राजनारायण]

ल श ठीक से रह सकती थी। उसके गलने-सडने का कोई सवाल ही नहीं उठता था। तमाम रूस के बडे-बडे अफसर और प्रधान मत्री दौड कर चले आए और जब यहा पोस्टमार्टम की बात कही गई तो इस सरकार की ओर से कहा गया कि मत बोलो, मत बोलो। इतनी बडी घटना घटी, उसका पोस्टमार्टम क्यो नही कराया गया? इसलिए पोस्टमार्टम नही कराया गया कि जो लाल बहादुर शास्त्री को विष दिया गया था, कही उस विष की जानकारी न हो जाय लोगो को। इसलिए इस सरकार ने सारा जालबट्टा किया देश को ठग, लाल बहादुर शास्त्री को दुनिया से उठाया, इस सबकी सारी जिम्मेदारी इस सरकार के ऊपर है। जो एक भारतीय प्रधान मत्री था, गरीब घर मे पला था, उसको चाटुकारो और तमाम इन्दिरा के परिवार के लोगो ने मिल कर...

(Interruptions)

श्री उपसभापति : अब आप बैठिए।

श्री राजनारायण : इसलिए मै आपसे कहूगा कि इस पर पूरे तरीके से बहस करवाइए।

श्री उपसभापति : आप आधा घंटा बोल चुके हैं।

श्री राजनारायण : बोलने का क्या मतलब? अभी तो मै उन बातों को कह रहा हू, जिनको इस सदन में कहा जा चुका है, उन्ही बातों की पुनरावृत्ति कर रहा हू। यहा सत्यनारायण सिह जी हैं, उनके जीवन के विशेष अश निकल चुके हैं, उनके जीवन का कुछ हिस्सा बाकी है, मै उनसे कहना चाहूगा कि वे उस समय मंत्री रहे हैं स्वास्थ्य के, डा० राममनोहर लोहिया इस विलिगडन अस्पताल मे षडयंत्र करके मारे गए, उसके लिए भी एक इन्क्वायरी कमीशन बिठाया जाय। कारण क्या है .

श्री उपसभापति : आप बैठिए।

श्री राजनारायण : पहले कहा गया कि डा० लोहिया के बारे मे एक जाच-कमीशन बैठेगा, बाद मे सरकार डा० लोहिया के लिए जाच-कमीशन बैठाने से इनकार कर गई, मुकर गई। इसलिए जिन-जिन व्यक्तियो के बारे मे इन्दिरा जी समझती थी कि उनके बारे मे जानकारी रखते थे, उनके पुराने पापो के बारे मे जानकारी रखते थे, उनको उन्होंने इस दुनिया से उठाने का प्रयास किया।

MR. DEPUTY CHAIRMAN: Will you reply together or separately?

SHRI RAM NIWAS MIRDHA: As you say.

MR. DEPUTY CHAIRMAN: Mr Bhandari.

श्री सुन्दर सिह भंडारी : मुझे यह निवेदन करना है कि ..

श्री राजनारायण : अलग-अलग जवाब देने दे। इतना जवाब कैसे इकट्ठा दे पाएगे। यह चेयर की स्वीट विल पर होता है। इसलिए एक-एक का जवाब देने दे, वे भूल जाएगे। पहले वे हमारे सवालो का जवाब दे। उनके उत्तर मे बहुत से सवाल पैदा होगे, उनको ये उठायेगे।

SHRI RAM NIWAS MIRDHA: The hon. Member has made such a highly motivated and, if I may say so, irrelevant speech and cast insinuations which I would like to deny.

श्री राजनारायण : भाई, अग्रेजी शब्दो का प्रयोग ठीक से करो।

SHRI PITAMBER DAS (Uttar Pradesh): They are specific allegations not insinuations

SHRI RAJNARAIN: They are facts.

SHRI RAM NIWAS MIRDHA: As to one or two facts about which he wanted clarifications, I would like to say that as regards Teja about whom he referred, it is true that one Mr Teja was present in Tashkent at that time That Mr Teja has nothing to do with Dharma Teja about whom prosecution is going on.

He is an Officer of the IFS who was posted at that time at Moscow and was present at Tashkent at that time. And to take on a thing that the Teja is the same Teja, I think is most undesirable.

श्री राजनारायण : धर्म तेजा उस समय मास्को मे था या नही ?

श्री राम निवास मिर्धा : ताशकंद में नही था। स्वयं धर्म तेज ने अपने बयान में लंदन मे यह नही कहा कि मै वहां पर था, उसने गोलमाल बात की है।

श्री राजनारायण : मै यह जानना चाहता हू कि धर्म तेजा रूस के अन्दर था या नही।

श्री राम निवास मिर्धा : जो जानकारी मेरे पास है उसके मुताबिक मै यही कह सकता हू कि धर्म तेजा उस समय ताशकंद में नही था और न उसका कोई सम्बन्ध इस सारी बात से है। (*Interruptions*) मि० कौल हमारे राजदूत थे और ताशकंद मे मौजूद थे। मि० कौल ही नही, वहा चव्हाण साहब भी थे, स्वर्ण सिंह साहब भी थे, शास्त्री जी का सारा पर्सनल स्टाफ था और डा० चुग उनके साथ थे, जो 20, 25 वर्ष मे उनके फीजीशियन रह चुके है इन सबके सामने सारी चीज हुई, बिलकुल स्पष्ट बात है और इसमे कोई शंका का विषय नही है। इसलिये कोई जाच कराने की आवश्यकता सरकार इसमें महसूस नही करती है।

श्री राजनारायण : श्रीमन्, मेरे तीन क्वेश्चन सवालो का जवाब नही हुआ। उनका गला क्यो चीरा गया ? उनका पेट क्यो चीरा गया ? जब ताशकन्द से दिल्ली करीब डेढ़ दो घंटे मे आ जा सकते है हवाई जहाज से और चार्टर्ड प्लेन से...

श्री एस० डी० मिश्र : जनवरी का महीना था।

श्री राजनारायण : हां, जाड़े का महीना था, तो लाल बहादुर जी शास्त्री के चीरा क्यों लगाया गया। मै यह भी पूछना चाहता हूं कि रामनाथ को सरकार ने इस समय कहीं किसी सेवा में रखवाया या नही।

श्री राम निवास मिर्धा : यह सारी बात इसमे पैरा 14 मे लिखी है कि क्यो उनको चीरा दिया गया, क्या उसमे दवा डाली गई, किस तरह से इम्बामिंग की गई। ये सारी बातें इसमें लिखी है। अगर आप इनको न पढ़े तो मै क्या कर सकता हूं।

श्री सुन्दर सिंह भंडारी : यह रिपोर्ट सभी सदस्यों को उपलब्ध नही हुई, जो यहा पर मोजूद होगे, उन्ही को मिली होगी। जो श्री राजनारायण जी के पास रिपोर्ट है, उसको देखने से पता चलता है कि पहली बार दो मेडिकल रिपोर्ट्स का इसमे उल्लेख किया गया है, एक रशियन मे थी और एक हिन्दी या अंग्रेजी मे थी। मै यह पूछना चाहता हू कि अगर ये दो रिपोर्ट्स अलग-अलग नही है और एक ही रिपोर्ट का तर्जुमा है तो दोनो रिपोर्ट्स मे डाक्टर्स की सख्या मे अन्तर क्यों है ? मेडिकल रिपोर्ट्स मे डाक्टर्स की संख्या आ चुकी है। जिन्होने उस पर हस्ताक्षर किया है दूसरी मेडिकल रिपोर्ट मे हस्ताक्षर करने वाले डाक्टर्स की संख्या कम है। यह बात पहली बार आज जब कि सारे देश मे इस बात की इतनी चर्चा चली तब सरकार इस फैक्ट को ले कर क्यो आई। इससे पहले इस विषय पर देश की जनता को विश्वास मे क्यो नही लिया गया। यही कारण है कि इसी बात को लेकर के एक माग उठी है। तो क्या इन रहस्यो के बढ़ते हुए वातावरण में शास्त्री जी की मृत्यु की जांच करने के लिये एक कमिशन आफ इंक्वायरी एपाइंट करने का विचार सरकार कर रही है। अपनी रिपोर्ट्स के द्वारा वे सब मिस्ट्रिज जिन के बारे में आज जनता मे शकाएं है, उनको साल्व करने में सरकार समर्थ नही हो पाई है। ऐसी परिस्थिति में क्या सरकार एक कमिशन आफ इंक्वायरी एपाइंट करने वाली है ?

SHRI RAM NIWAS MIRDHA : There is no question of any mystery. As regards the two reports, that also is clear from paragraph 10 of this Statement that I have put in, and it is available to the hon. Members. If you like, I can read it out.

SHRI SUNDAR SINGH BHANDARI: What is the explanation?

SHRI RAM NIWAS MIRDHA : I am now reading out from paragraph 10. "The medical report was prepared in Russian, and a photostat copy is at Annexure IV. It bears the signatures of Dr. R. N. Chugh and 8 Soviet doctors, including the Deputy Minister of Health of the Uzbeg Soviet Socialist Republic and Dr. Yeremenko. The report was translated into English by an Indian interpreter. The English translation also was signed by Dr. Chugh and six Soviet doctors, including the Deputy Minister of Health of the Uzbeg Soviet Socialist Republic. A photostat copy of it is at Annexure V. The report in English was handed over to the Indian officers on the spot and has been in the possession of the Ministry of Home Affairs".

AN HON. MEMBER : Why two doctors did not sign the report in English?

SHRI RAM NIWAS MIRDHA : One report was signed by Dr. Chugh and 8 Soviet doctors, the report in Russian. At the time it was translated into English by one of the Indian interpreters, it was signed by Dr. Chugh and six others who were present at that moment.

SHRI SUNDAR SINGH BHANDARI: Two left away.

श्री जगदम्बी प्रसाद यादव (बिहार) : एक सवाल का जवाब नही दिया ।

श्री राजनारायण : हम लोगों की मांग थी कि एक जुडिशियल इन्क्वायरी बैठायी जाय, उसके बारे में सरकार चुप्पी क्यों साध रही है ?

श्री राम निवास मिर्धा : मैंने आपके उत्तर में कहा कि इसमें कोई तथ्य नहीं है, जिनके लिए कि जांच कमीशन बिठाने की कोई आवश्यकता हो ।

श्री राजनारायण : यह तो गांधी जी के बारे में भी कहा गया था । पहले सरकार ने गांधी जी के बारे में भी यही कहा था ।

श्री राम निवास मिर्धा : मारे तथ्य स्पष्ट हैं । मारे बड़े अधिकारी और उनके स्टाफ के आदमी वहां मौजूद थे, इसलिए शंका का कोई कारण नही होता ।

श्री राजनारायण : रामनाथ को इस सरकार ने किसी सेवा में लगाया है या नहीं, इस सवाल का जवाब सरकार ने नही दिया । क्यों रामनाथ को बदलने की साजिश की ? उससे ही सारी शेप बदल जाती है । रामनाथ की बात जब पहली बार मैंने कही, श्री टी० एन० सिंह ने कही, तो उससे हम लोगों की बात हुई है । उसमे हम लोगों से भी बात हुई है और दूसरे लोगों से भी बात हुई है । वह बातें सबके सामने, सदन के सामने आनी चाहिए ।

श्री राम निवास मिर्धा : इस समय मैं इस स्थिति में नहीं हूं कि बता सकूं कि रामनाथ कहां है और क्या कर रहा है, लेकिन इस विषय में अगर प्रश्न पूछ जायेंगे तो जानकारी कर के उत्तर अवश्य दिया जायगा ।

श्री जगदम्बी प्रसाद यादव : क्या आप पता नही लगा सकते ?

श्री राम निवास मिर्धा : मैंने कहा कि जानकारी नही है ।

SHRI LOKANATH MISRA (Orissa): May I know whether it was not one Dr. Yeremenko, Russian doctor, who was looking after the late Shastriji during his illness in Tashkent and how is it that his name...

SHRI RAJNARAIN : Her name.

SHRI LOKANATH MISRA : Her name, I am sorry. How is it that her name does not figure at all in the death certificate? That is a mystery in itself. Now, Sir, this Government was doggedly refusing the demand made by the Opposition for the last 22 years to set up a Commission of Inquiry regarding Netaji Subhash Chandra Bose; they have done it in the 23rd year. They have ultimately acceded to the demand of the Opposition but at such a late stage that probably there won't be anything left from which to find out the actual facts about

Netaji. Therefore when the entire Opposition and even some of the ruling party Members are with us in this demand for... (*Interruption*) I can claim definitely that some of the ruling party Members are with us when we make this demand.

SOME HON. MEMBERS : No, no.

MR. DEPUTY CHAIRMAN : Please put the question.

श्री नेकी राम (हरियाणा) : उपसभापति जी, मेरा प्वाइट आफ आर्डर है ।

श्री उपसभापति नेकीराम जी, आप तो शान्त बैठिये ।

श्री नेकी राम : उपसभापति जी, हमको प्वाइट आफ आर्डर उठाने का अधिकार तो है ही ।

श्री उपसभापति : थोडा सुनिये तो ।

SHRI SYED HUSSAIN (Jammu and Kashmir) : We do not make such false allegations against the Prime Minister. We would not say that the Prime Minister caused the death of Lal Bahadur Shastri or anything like that. We do not make false allegations with political motivations.

SHRI LOKANATH MISRA : I have made no allegation. I wanted only a particular information to be supplied to us.

श्री नेकी राम : मेरा भी प्वाइंट आफ आर्डर है ।

श्री लोकनाथ मिश्र : सरकस मे जो हाथी चढाता है छाती पर आप उसी के साथ जाइये ।

Sir, I was saying that if a number of years elapse before the Government becomes willing to set up a Commission of Inquiry it would be useless completely. Even though they would set up the Commission of Inquiry the purpose would be lost. Therefore, it would be very nice of the Government, it would be very proper, that they should immediately accede to this demand of the Opposition. There are certain questions which have perpetually been asked. They are seven in number. If you will give me two minutes, I can read them out.

MR. DEPUTY CHAIRMAN : All the 7 questions?

SHRI LOKANATH MISRA : Sir, these are questions which have not been replied to as yet. If you kindly allow me I can ask them.

MR. DEPUTY CHAIRMAN : All right, two or three questions.

SHRI LOKANATH MISRA : The questions raised are :—

1. When Shastri's body arrived in India it was abnormally discoloured, with a texture totally unlike that of victims of heart failure;

2. Shastri's Villa at Tashkent was not equipped even with a buzzer, with the result that the dying man had to go to the next room to summon aid;

3. After his collapse, Shastri was given a relatively slow-acting intramuscular injection when the usual treatment in such cases is an intravenous injection or one administered directly into the heart muscle;

4. According to Shri T. N. Singh, Shastri collapsed immediately after taking the usual glass of milk that he drank before going to bed. But though the half empty glass was found by his body, no medical analysis was made of the contents.

These are some of the very vital questions which have still remained unanswered. I would like Mr Mirdha to reply to these questions and to my first question as to why that particular lady doctor did not append her signature to the death certificate.

SHRI RAM NIWAS MIRDHA : As regards Dr. Yeremenko, she did sign the report which was drafted immediately after the death of Shastriji on which Dr. Chugh signed and eight other Soviet doctors signed. Her signature was there on that report.

SHRI RAJNARAIN : On a point of order. This is the first time he has given this information. मुनिये, यह प्रश्न अब लेडी डाक्टर येरेमेन्को का नही उठाया जा रहा है, यह पहली बार इस सदन मे नही उठा है । 1966 ई० मे यह सवाल उठाया गया कि लेडी डाक्टर येरेमेन्को जो कि

[Shri Rajnarain]

सब से पहले आई है डा० चुग के बुलाने पर उसने सिगनेचर करने से इंकार किया । सरकार ने अभी तक इसको नही कहा कि उसने साइन किया । हमको यह बताया गया था । प्रधान मंत्री जब श्री कोसीजिन से मिलने गई थी तो लाल बहादुर शास्त्री के निधन के बारे में चूंकि देश में तमाम चर्चा थी उसमें जाल-बट्टा करने को उससे उसके बाद वह सिगनेचर लिया गया हो तो मै नही कह सकता। लेकिन मै इस बात को सफाई से कहना चाहता हूं कि डा० लोहिया ने लोक सभा मे इस प्रश्न को उठाया है और राज्य सभा मे भी इस प्रश्न को उठाया गया है कि जो पहली डाक्टर थी, जो वहां पहले आई उसने सिगनेचर करने से इंकार क्यों किया ? जब उसने सिगनेचर करने से इंकार किया तब बड़े-बड़े डाक्टरों को बुला कर के वह साइन करवाया गया । गवर्नमेंट ने आज तक इस बात को कभी नही कहा है कि डा० येरेमेन्को ने भी साइन किया है ।

SHRI RAM NIWAS MIRDHA : Well, Sir, it is very clearly mentioned in this report. The photostat copy of the original document is also appended here and if the hon. Member wants to impute motive to everyone, in every respect I have no reply to that.

SHRI RAJNARAIN : That is a fact. एक आदमी की, भारत के प्रधान मंत्री की, जान ले ली जाय और आप कहें कि मोटिव इम्प्युट कर रहे हैं ।

MR. DEPUTY CHAIRMAN : Please do not interrupt.

SHRI RAM NIWAS MIRDHA : Well, Sir, as regards the other points that Misraji has raised regarding the incision on the stomach or the buzzar, of what type of injection was given, why no injection was given on the heart muscle, all these facts are contained in this. Every phase of the treatment is mentioned. The name of the medicine is mentioned. The quantity of the medicine injected is given. If the hon. Member reads it, most of these questions will be clarified.

4 P. M.

श्री राजनारायण : आन ए प्वाइंट आफ आर्डर । श्रीमन्, मै आपके द्वारा यह कहना चाहता हूं । जरा सुनिये । श्रीमन्, मै यह चाहता हूं कि मैं आज आपके द्वारा श्री मिर्धा साहब पर इस सदन के कन्टेम्प्ट का मामला उठा दूं । जहा तक मुझे याद है, इस सदन के सम्मानित सदस्य भी याद करे कि यशवन्तराव चव्हाण से जब सवाल पूछा, लेडी डाक्टर येरेमेन्को को जो डाट आई, तो उन्होंने यह कहा कि जब बड़े-बड़े डाक्टरो के दस्तखत हो गए, तो उसके दस्तखत की क्या जरूरत है । आज पहली बार यह सफाई आ रही है कि लेडी येरेमेन्को का भी दस्तखत है । तो यशवंतराव और मिर्धा साहब के स्टेटमेंट में जो कान्ट्रेडिक्शन हो रहा है, वह कान्ट्रेडिक्शन सफायी के साथ सदन में जब आ गया तो यह स्पष्ट होना चाहिए कि यशवन्तराव गलत बयानी कर गए या मिर्धा साहब गलत बयानी कर रहे है ।

श्री उपसभापति : ठीक है, आपने कह दिया । श्री यादव ।

SHRI A. G. KULKARNI : Mr. Deputy Chairman, I want your direction. If this goes up to 7 o'clock, when the Short Notice Question will come up, can we ask supplementaries?

MR. DEPUTY CHAIRMAN : Ten or fifteen minutes more.

श्री श्याम लाल यादव : मैं खास तौर से यह निवेदन करना चाहता हूं कि आप श्री लाल बहादुर शास्त्री की मृत्यु के संबंध में न्यायिक जांच क्यों नही कराते ? जो आपने बताया है, मै समझता हूं आपका दलील प्रभावकारी नही, सही नही और वह दलील बहुत हल्की है । इस मृत्यु के संबंध में उनकी पत्नी श्रीमती ललिता शास्त्री को बहुत ही संदेह है, जिसको उन्होंने स्पष्ट किया श्री शास्त्री के बाल साथी श्री टी० एन० सिंह से और उसी को श्री टी० एन० सिंह ने सदन में व्यक्त किया । मैं यह जानना चाहता हूं क्या यू० पी० के मुख्य मंत्री ने इस बात की मांग

की है कि श्री लाल बहादुर के मृत्यु के कारणो की जांच की जाए उत्तर प्रदेश इस देश का सबसे बडा प्रदेश है उसका मुख्य मंत्री यह माग करता है तो क्या भारत सरकार इस माग को ठुकरा देगी ? क्या वह देश की और उत्तर प्रदेश की जनता के साथ न्याय होगा या अन्याय होगा ?

इस सदन ने और दूसरे सदन के अधिकाश सदस्यो ने इसकी माग की है कि उसकी न्यायिक जाच होनी चाहिए। दूसरी बात यह है कि क्या डाक्टरो की जो रिपोर्ट आपने पेश की, क्या वह सही है ? क्या उनका उचित मौके पर उचित अवसर पर दवाई दी गई या नही ? यानी जिस प्रकार से उपचार होना चाहिए था, जिस प्रकार से उपचार हुआ, वह सही हुआ, इसकी सफायी हुई कि नही हुई ? इस लिए इस बारे मे जाच होनी जरूरी है।

जब भारत सरकार ने बहुत विलम्ब से सही दस वर्ष बीत जाने के बाद जाच की है, सुभाष चन्द्र बोस की मृत्यु के बारे मे की है और 22 वर्ष बाद महात्मा गाधी की हत्या के सिलसिले मे जब सजा काट कर आदमी जेल से बाहर आ गए, लेकिन चूकि जनता की माग थी इसलिए उसको ठुकराया नही जा सकता था। मै माग करता हू कि जनता चाहती है कि लालबहादुर शास्त्री की मृत्यु के कारणो की जाच हो और अगर नही करेंगे तो हम लोग इसको बर्दाश्त करने के लिए तैयार नही है। उत्तर प्रदेश की सरकार ने आपसे माग की है--आप बताइए कि यह सही है कि नही और क्या अखबारो मे इसके बारे मे समाचार नही आया है ? जब अखबारो के बयान पर श्रीमती नन्दिनी शतपथी यहा बयान दे रही है, तो इसके लिए भी बयान आना चाहिए। मै उत्तर प्रदेश के मुख्य मंत्री की ओर से वह माग कर रहा हू।

श्री जोकीम अल्वा (नाम-निर्देशित) : आपने महाराजाओ की तरफ वोट दिया।

श्री श्याम लाल यादव : आप महाराजाओ पर पलते है, उनका दिया खाते है। आपके मेम्बर्स और मिनिस्टर और पार्टी उनसे पैसा खा रही है। अभी आपका कांग्रेस का अधिवेशन होने जा रहा है, उसके लिए महाराजा बनारस की कोठियो मे आप ठहरने वाले है। राजाओ की जूतिया आप चाटने वाले है। हम नही चाटते है।

श्री कल्याण चन्द (उत्तर प्रदेश) : यह बडे दुर्भाग्य की बात है कि जो अभी उत्तर प्रदेश के मुख्य मत्री है, श्री टी० एन० सिंह, जिस समय लाल बहादुर जी की मृत्यु हुई थी, वह यहा केन्द्रीय मत्री थे, तब उन्होने इस मामले को लेकर रिजाइन क्यो नही किया और जाच की माग क्यो नही की ? श्रीमती ललिता शास्त्री ने अपने पति के निधन के बाद कोई शका प्रकट नही की, अब क्यो इतने दिनो बाद उनका नाम इस मामले के साथ छाया जा रहा है. . .

(Interruptions)

श्री राजनारायण : सही है, लेकिन इतना हल्ला करने की क्या जरूरत है ? हमारे मित्रो को इतना हल्ला करने की क्या जरूरत है। यह सरकार केवल एक बात कह दे कि उत्तर प्रदेश की सरकार जब श्री लाल बहादुर शास्त्री जी के निधन के कारणो के सबध मे जाच की माग कर रही है, तो केन्द्रीय सरकार उत्तर प्रदेश की सरकार से कहे कि वह एक जाच कमिशन बिठला दे और वह कमिशन रूस जाकर सारे तथ्यो के बारे मे मालूम करे और इस कमिशन को रूस मे जाने की इजाजत दी जाय और सब प्रकार की सहुलियते दी जाय। इसलिए मै चाहता हू कि उत्तर प्रदेश की सरकार से केन्द्रीय सरकार कह दे कि वह जाच कमिशन बिठलाये और भारत सरकार उस कमिशन को रूस में जाने की पूरी सहुलियत दे ताकि वह वहा जाकर पूरी जानकारी करे। क्या सरकार इस बात के लिए तैयार है ?

श्री उपसभापति : श्री राजनारायण जी, अब आप बैठ जाइये।

श्री राम निवास मिर्धा : माननीय सदस्यो ने फिर वही बाते दुहराई कि सरकार इस सबंध मे न्यायिक जाच क्यो नही करती है । मै पहले भी इस संबंध मे निवेदन कर चुका हू कि श्री सुभाष चन्द्र बोस और महात्मा गान्धी जी के मृत्यु के संबध मे जो फिर से जाच की गई थी, वह बिलकुल भिन्न परिस्थितियो में हुई । नेता जी का जब देहान्त हुआ था, एक्सीडेन्ट हुआ था तो उस समय कोई आदमी उपस्थित नही था और किसी को व्यक्तिगत रूप से जानकारी नही थी और इन सारी परिस्थितियों मे जाच करना आवश्यक हुआ ।

जहा तक महात्मा गांधी जी के मृत्यु के सबध मे फिर से जाच करने की बात है, तो जाच इसलिए नहीं की गई कि उनकी हत्या किस प्रकार से हुई, बल्कि इस लिए की गई कि प्रशासन को उनकी हत्या के सबध में जानकारी थी या नही और प्रशासन में इसके लिए कौन जिम्मेदार था । केवल इन बातो तक वह जांच सीमित थी । जहां तक श्री लाल बहादुर शास्त्री जी के मृत्यु का संबंध है, जैसा मैने पहले निवेदन किया वहा पर उनके साथ उनका व्यक्तिगत स्टाफ मौजूद था, भारत सरकार के बड़-बड़े अधिकारी उनके साथ थे, मंत्री महोदय वहां पर मौजूद थे । इसलिए जब वहा पर इतने लोग मौजूद थे, तो फिर इसमे कोई सदेह की बात नही रह जाती है कि उनकी मृत्यु के संबंध में फिर से न्यायिक जांच कराई जाय ।

श्री श्याम लाल यादव : श्रीमन्, उन्होने मेरी बात का कोई उत्तर नही दिया ।

श्री पीताम्बर दास : मै सिर्फ एक ही सवाल पूछना चाहता हू । आप इस रिपोर्ट के पैरा 11 को देखें । इसकी 9 वी लाइन मे यह लिखा आ है :

"The report was first drawn up in Russian and Dr. Chugh and 8 Soviet doctors signed it. The report was translated into English and as it happened only 6 of the Soviet doctors signed it."

इससे यह इम्प्रेशन होता है कि जो अंग्रेजी वाली रिपोर्ट है, उसमे दो हस्ताक्षर नही है और बाकी 6 के है । आप जरा रिपोर्ट देखेंगे तो आपको यह पता चलेगा ।

"Dr. Chugh and 6 doctors have signed.',

इस रिपोर्ट की जो भाषा है उससे यह इम्प्रेशन होता है कि डा० चुग और 8 लोगों ने हस्ताक्षर किये रूस वाली रिपोर्ट पर और उनमे से ही डा० चुग ने और 6 और लोगो ने हस्ताक्षर किये है अग्रेजी वाली पर । But you will see that of these six doctors, one is that doctor who has not signed the Russian report at all. How did he come in?

SHRI SUNDAR SINGH BHANDARI : In the English translation.

मै यह बतलाना चाहता हू कि जो अंग्रेजी का ट्रांसलेशन है, उसमे तो प्रोफेसर वाई० वाई० गोर्डन के सिगनेचर है, लेकिन रशियन वाली रिपोर्ट मे उनके सिगनेचर नही है ।

श्री पीताम्बर दास : यह तो समझ में आ सकता है कि रशियन वाली रिपोर्ट पर जितने हस्ताक्षर है, उनमें से दो हस्ताक्षर अंग्रेजी वाली पर नही है । लेकिन एक हस्ताक्षर अंग्रेजी वाली रिपोर्ट पर ऐसा है गोर्डन का जो रशियन वाली पर नही है, ऐसा क्यो ? Any one of these documents, or both of them have been forged. How does the Minister explain this? अगर रशियन वाली के ऊपर हस्ताक्षर हों और अंग्रेजी वाली के ऊपर न हो यह एक्सप्लेनेशन तो समझ मे आ जायगा । लेकिन वाई० वाई० गोर्डन का हस्ताक्षर अंग्रेजी वाली पर है, रशियन वाली पर नही है यह क्या बात है ? How does the Minister explain that? Only an enquiry into the whole affair can explain this thing.

SHRI RAM NIWAS MIRDHA : When I read paragraph 10 I myself said that one report bears the signature of Dr. Chugh and eight Soviet Doctors, and the English translation bears the signature of Dr. Chugh and six Soviet doctors.

SHRI PITAMBER DAS : Out of those eight.

SHRI RAM NIWAS MIRDHA : But that could be verified.

SHRI PITAMBER DAS : I tell you how I drew that conclusion.

In paragraph 11 the Report says :

"However attention has been drawn to two small differences between them. The first is that while the medical report in English bears the signatures of Dr. Chugh and six Soviet doctors, the report in Russian bears the signatures of Dr. Chugh and 8 Soviet doctors . . ."

The explanation that you give is that the report was first drawn up in Russian and Dr. Chugh and 8 Soviet doctors signed it. "It is all right. The report was translated into English and, as it happened only 6 of the Soviet doctors signed it. It means only 6 out of those 8 signed it. If you look at the report in English there is the signature of Prof. Y. Y. Gordon. This signature does not appear on the Russian report. How did it happen? And not two, three signatures from the Russian report have not appeared in English. I tell you that on the Russian report there are signatures of Dr. Chugh and 8 more doctors. Out of these 8, only 5 have signed the English version, not 6. The sixth one is a new one. Why was the new doctor brought? मैं केवल यह बता रहा हूं कि इसमें इतने शुबहे मौजूद हैं कि इन्क्वायरी के लिए केस है। अगर कोई शुबहे का फायदा है तो वह इन्क्वायरी में एक्यूज्ड को मिलेगा। आप क्यों परेशान हो रहे हैं ? Why are you anxious to conceal the skeletons in the cupboard?

SHRI RAM NIWAS MIRDHA : There are no skeletons and there is no desire to do anything of the sort. It is only the inordinate desire of the hon'ble Members to distort facts and see ghosts which are not there.

श्री पीताम्बर दास : आप बताइए फैक्ट्स।

श्री राम निवास मिर्धा : मैं बता रहा हूं। गोर्डन का नाम जो आया है वह ट्रांसलेशन में है . .

श्री पीताम्बर दास : अगर यह रिपोर्ट कल दे देते तो उसमें और ज्यादा डिस्क्रीपेंसीज हम बता देंगे।

श्री राम निवास मिर्धा : वह पढ़ कर बता दीजिए।

श्री पीताम्बर दास : आप कल डिस्कशन करवा लीजिए।

श्री राम निवास मिर्धा : वह कल हो या बाद में, उसके लिये मुझे कुछ नहीं कहना है। बिजनेस एडवाइजरी कमेटी मौजूद है, सदन जैसे चाहे कर सकता है।

SHRI PITAMBER DAS : My friend, if things have to be done they should be done with good grace. What is the reason for putting the report so late in this House.

SHRI RAM NIWAS MIRDHA : Every possible objection raised in any quarter about this matter has been sought to be answered.

SHRI MAHABIR TYAGI (Uttar Pradesh) : If it had come earlier, after reading the report we might have got the real picture.

SHRI RAM NIWAS MIRDHA : Sir, as regards the question whether Dr. Gordon's name appears in both reports or not, my information is that his signature appears in the English version as well as in the Russian version.

SHRI PITAMBER DAS : Tell me which one? Give me the number.

SHRI RAM NIWAS MIRDHA : It is Russian translation. You can see.

SHRI PITAMBER DAS : The signature of number three is not in the English version.

SHRI S. D. MISRA : Mr. Deputy Chairman, you can compare it yourself.

श्री पीताम्बर दास : नम्बर 8 और 9 भी नहीं हैं अंग्रेजी वाली रिपोर्ट में।

(Interruptions)

MR. DEPUTY CHAIRMAN : Order please. Mr. Mirdha, do you want to say anything?

श्री हयातुल्ला अन्सारी (उत्तर प्रदेश) : मिस्टर डिप्टी चेयरमैन, जो गुस्से मे बाते इधर उधर की हो रही है, उनको तो रोक दीजिये ।

SHRI RAM NIWAS MIRDHA : Sir, there are two lists. Russian and English. And I would repeat that the name of Dr. Gordon appears in both these lists. The signature is there in both the lists.

SHRI PITAMBER DAS : On what number is it? I ask this question because number three is not in the English list, number 8 is not there and number 9 also is not there. Similarly, you can tell me which number is Gordon's in the Russian list?

SHRI RAM NIWAS MIRDHA : The first seven signatures that appear in the Russian list are also there in the English list.

SHRI PITAMBER DAS : No. Which is Gordon's?

SHRI MAHAVIR TYAGI : Read out the names of the signatures in the Russian list.

(*Interruptions.*)

SHRI SUNDAR SINGH BHANDARI: What is the serial number of Gordon in the Russian list?

SHRI RAM NIWAS MIRDHA : I said there are seven names that appear in both the lists and the third signature in the English as well as the Russian list is that of Gordon.

SHRI PITAMBER DAS : No, Mr. Deputy Chairman, you can compare them yourself.

श्री सुन्दर सिंह भंडारी : यूं छिपाने से काम नही चलेगा ।

श्री राम निवास मिर्धा : साफ कह रहा हूं । छिपाने की कोई बात ही नही है ।

SHRI A. G. KULKARNI : Sir, how can we decide this here? They should be sent to finger-print experts.

(*Interruptions.*)

SHRI PITAMBER DAS : I want to correct my friend, Mr. Kulkarni. Give them to handwriting experts, not to finger-print experts.

(*Interruptions.*)

MR. DEPUTY CHAIRMAN : Order please This is a photostat copy, is it not?

SHRI RAM NIWAS MIRDHA : Yes, Sir.

MR DEPUTY CHAIRMAN : What is Dr. Gordon's name in the Russian script?

SHRI RAM NIWAS MIRDHA : It is the same, Dr. Gordon.

SHRI PITAMBER DAS : No, it is not. On the English copy, it is Prof. Y. Y. Gordon.

SHRI A. G. KULKARNI : Sir, it is there on page 2; it is the third name.

SHRI RAM NIWAS MIRDHA : It is the same. The inverted "R" is "Y" in Russian.

SHRI PITAMBER DAS : Sir, you can compare the signatures with your naked eye.

श्री हयातुल्ला अन्सारी : मिस्टर डिप्टी चेयरमैन आन ए प्वाइंट आफ आर्डर । श्री पीताम्बर दास जी ने यह कहा था :

"बहश्त में हर इक नक्शा उलटा नजर आता है,
मजनू नजर आती है, लैला नजर आता है ।"

(*Interruptions.*)

SHRI SUNDAR SINGH BHANDARI : In the case of all the others, the signatures are the same, whether it is English or Russian. But why has an exception been made in the case of Gordon only. That is the question.

(*Interruptions.*)

MR. DEPUTY CHAIRMAN : Order please.

श्री पीताम्बर दास : यह आपका शेर बडे बेमौके है । मै इस को इस तरह से जाने नहीं दूगा ।

Mr. Deputy Chairman, this is a very serious point which I am not prepared to ignore under my friend's *mazak*. This is a very serious point. (*Interruptions.*) I would have appreciated this couplet in any other context, but not in this context. This is a murder case. It is a very serious offence.

MR. DEPUTY CHAIRMAN : Mr. Pitamber Das has tried to make out that the third signature on both the reports is not the same. But if we see the Russian report—it is a photostat copy—just in front of the signature, the name of Mr. Gordon is written. And I do not think there can be any difference between the name and the signature. Had there been any difference between the signature and the name, that would have been a very glaring mistake on the face of the document and I do not think anybody would commit such a glaring mistake on the face of the record. That is one thing. Secondly, on the Russian report the signature of Dr. Gordon is not so clear. But, of course, I am not a handwriting expert. When you refer to the last letters 'den' in the Russian as well as the English reports you will find that there is some similarity between the last letters 'den' in both the reports. From these it appears that the signature on both the reports is of the same person. That is what I feel. I am not a handwriting exper . . .

SHRI PITAMBER DAS : It is only a matter of opinion.

MR. DEPUTY CHAIRMAN : You can say that, but I do not think the honourable Minister would take that much risk to say that these are the signatures of Dr. Gordon when they were not...

SHRI PITAMBER DAS : If I could . . .

SHRI OM MEHTA : Sir, how long are you going to allow these clarifications? There are two Short Notice Questions and they are fixed for today. What about them?

SHRI PITAMBER DAS : Mr. Deputy Chairman, you have said that the Minister would not take the risk of saying that they are the signatures of Dr. Gordon if they were really not. I could have accepted it, provided this statement was made outside the House because in that case, I could have proceeded against him in a Court of Law.

MR. DEPUTY CHAIRMAN: Your can proceed against him in this House also for breach of privilege.

SHRI LAL K. ADVANI : I want to seek a clarification. A reference to Mr. Jayanti Teja was made just now and the honourable Minister tried to say that Mr. Teja was nowhere near Tashkent at that time. I would like to know from him specifically whether it is not a fact that on December 23, 1965, Jayanti Teja emplaned from Bombay for Moscow and was in Moscow from December 23, to December 28 and that he stayed with the Ambassador Mr. Kaul, there. And December 23—28, 1965, was just a few days before Shastriji's death took place at Tashkent. So it cannot be said that what Jayanti Teja is saying in the London Court has nothing to do with his presence in Moscow. This is my first question. Secondly, in the statement made today, which I have hurriedly gone through, I have seen a candid admission that there was a discrepancy between the two medical reports in respect of which Mr. Pitamber Das just now raised a question. And the discrepancy is very substantial. It is about the medicine administered. It has been admitted that the two medicines differ. On page 10 of the statement which is laid on the Table of the House it is said :

> "The second difference pointed out is that while it is stated in the medical report in Russian that the mixture injected into Shri Shastri's body by the anti-shock group of doctors was of Calcium Chloride, Adrenalin and glucose, the report in English states that it was PotassiumChloride, Adrenalin and glucose. It has been verified from the Soviet authorities..."

Obviously, this verification has been done after these reports were published in the newspapers here in the *Organiser* and other papers. The explanation given by the Soviet authorities is that :

> "It has been verified from the Soviet authorities that the mixture used was of Calcium Chloride with Adrenalin and glucose. The difference in the two reports obviously is due to a mistake in the translation."

Mind you. It is admitted that the translation is defective. The explanation given is...

AN HON. MEMBER : He is an expert.

SHRI LAL K. ADVANI : See the explanation :

> "The difference in the two reports obviously is due to a mistake in the translation. The Russian words for Calcium and Potassium are very similar. They are 'Kali' for Potassium and ' Kaltsi' for Calcium. The Indian translator while translating the Russian report appears to have wrongly translated Kaltsi as Potassium (instead of Calcium). As the anti-shock treatment had been carried on by the Russian doctors, at the time of signing the report Dr. Chug was not in a position to locate this mistake".

This in itself is something very serious. In case of this kind, where the death of the late Prime Minister is involved, the Government has come out with this kind of callous report and is trying to justify or white-wash everything. There are many other factors also.

Though this House has raised this issue three or four times, after the death of Shri Lal Bahadur Shastri in 1965, this is the first time that the Government has come out with a statement saying that after the death of Shri Shastri, an incision was made on his body. The explanation given is this :

> "After the reanimation treatment had been given up, Shri Shastri's body was embalmed by the Soviet doctors, in the presence of Dr. R. N. Chug to check quick decomposition."

Why was this not told to this House or the other House at an earlier stage? It is only when the matter has been raised in the papers and the press and the *Dharmayug* of Bombay that they have come out with this kind of statement. The suspicion of the people that fairplay has not been done and justice has not been done is fully justified and the whole thing is sought to be covered and white-washed.

Sir, this Government has been saying what those who say that Netaji Subhash Bose is alive are absolutely wrong. But they know that there are suspicions in the minds of the people. Therefore, to allay these suspicions, the Government have agreed to set up a commission. I think they have done well there. But I am surprised that in the case of Shastriji in whose case it is not only various political parties, but even eminent jurists like Shri Chagla and eminent statesmen like Dr. Kunzru who have expressed doubts, nothing of that kind has been done. Even more than that, the widow of Shastriji, Shrimati Lalita Shastri has herself expressed doubts...

SHRI KALYAN ROY (West Bengal) : Why Mrs. Shastriji took such a long time to raise this issue?

SHRI LAL K. ADVANI : Sir, the Home Minister has said that the Government has no skeleton to hide. He may be correct. If he has no skeleton to hide he should not have the slightest hesitation in appointing a commission of inquiry, to go into the entire episode and to answer all these questions.

SHRI RAM NIWAS MIRDHA : I have answered all these questions. The hon. Member has not said anything new. We on our own made all these enquiries and whatever we have got we have placed on the Table of the House. There is no attempt on the part of the Government to hide facts and every effort has been made to ascertain every information about the late Prime Minister's death. I request hon. Members not to drag the name of the late great Prime Minister and make it a political controversy.

SHRI LAL K. ADVANI : I have asked about Teja.

SHRI RAM NIWAS MIRDHA : I have said that and I stick to my statement that Mr. Teja mentioned in this context is the Teja of the Indian Foreign Service. So far as we know Teja was not in Tashkent in those days...

SHRI LAL K. ADVANI : Between 23rd and 28th?

SHRI RAM NIWAS MIRDHA : You said he was in Moscow. Sir, this is most irrelevant. He was not in Tashkent in those days.

SHRI S. N. MISHRA : Mr. Deputy Chairman. I am really shocked to find that the Government is not interested in clearing its fair name. It is not my intention to make allegations or to cast any doubt. In fact, I would be very happy if the allegations are removed, if the allegations are disproved and the doubts are removed. But the main question is how the Government took upon itself to play the role, to perform the role, of a judge in this matter when the suspicions involved even the Government or some members of the Government. May

be that they are ompletely wrong I am a God-fearing pe son and I do not like to make any allega ion against any person who is innocent I would not like that kind of thing to be done But the whole point is that n tional concern, national anxiety, has bee aroused in this matter and the allega ions have been made, at least doubts have been expressed by no less a p rson that Shrimati Lal Bahadur Shastri that is Shrimati Lalita Shastri, who is indeed the most respected lady in this cou itry today and Shri Lal Bahadur Shasti , for us, was not only the Prime Min ster, but he was much greater than a Prime Minister Shri Lal Bahadur Sh istri was bigger than life and he was the embodiment of our nation, its character and all that goes, you see, to sustain this count y as a nation Therefore, if any doubt has been expressed by the wife, by the widow of Shri Lal Bahadur Shastri (*Interruptions*) I think one word from her should have been enough for this Government to appoint an inquiry co nmission Now, I tell you, not only Shrimati Shastri has done it or the son of Shri Lal Bahadur Shastri has expressed th doubt, but also, no less a person than Pa ndit Hriday Nath Kunzru has come to beli ve that there is some case for an inquiry nto the matter I may submit to you, Mr Deputy Chairman, Sir that Pandit Kunzru again is a person the like of who i the country would not see for years Pa dit Kunzru is a person whom I would p it in one scale and all the Government Mi isters in another and the scale in which I out Pandit Kunzru would, be heavier tha i the other one And again I would (*Interruptions*)

SHRI A G KULKARNI Sir, on a point of rder

SHRI S N MISHRA What is his point of order

SHRI A G KULKARNI Sir, my point of order is that on the agenda paper, at 5 o' clock we have got a discussion We have g t a Short Notice Question from Shri Arjun Arora Sir, if you go on like this you ar not going to allow this 5°o clock discu sion and we are not going to have the S iort Notice Question (*Interruptions.*) No, this is a persistent effort to stall the discussion on this Sir, we are in your hands You are the protector of our rig its If this effort succeeds in stalling the question on Guru Golwalkar's speech, Sir, I will not go from here without discussing it So you will have to allow me because the Minister has only half replied So, Sir, I draw your attention and I am in your hands and the parties are here and whatever you decide, we are with you, Sir

SHRI K S CHAVDA (Gujarat) Shri Man Singh Varma also will not go without discussing this

श्री मान सिंह वर्मा (उत्तर प्रदेश) : अ ज हमारा प्रस्ताव चलेगा, उनक क्वेश्चन नहीं चल सकता ।

SHRI A G KULKARNI Let him be here till 10 o'clock (*Interruptions.*) Sir, this is a clever ruse of delaying the reply to the Short Notice Question I humbly bring it to your notice that this will not work (*Interruptions*)

SHRI BHUPESH GUPTA (West Bengal) Sir, I want to know how lon this will continue You cannot do th thing You are setting a precedent We shall also bring issues, *important* they are, and something will happen (*Interruptions*) Fix some time-limit and then we can go on Some of us may not be here

MR DEPUTY CHAIRMAN Mr Bhupesh Gupta, please

SHRI BHUPESH GUPTA I am not objecting, Sir But we would like to know We have to go

MR DEPUTY CHAIRMAN Mr Bhupesh Gupta, please

SHRI BHUPESH GUPTA Sir I want to know because I have to go (*Interruptions*)

MR DEPUTY CHAIRMAN Mr Bhupesh Gupta, I am replying to your question I have already said that at quarter past four (*Interruptions*) I will allow Mr Mishra to ask his last question or clarification (*Interruptions*)

SHRI S D MISRA No, no I have also to put questions

SHRI ARJUN ARORA (Uttar Pradesh) Sir, (*Interruptions*)

SHRI BHUPESH GUPTA I also demand that I be allowed to speak along with others (*Interruptions*)

SHRI ARJUN ARORA : After Mr Mishra I will also want to put a brief question *(Interruptions)*

SHRIMATI PURABI MUKHOPADHYAY Sir, on a point of order .

श्री ना० कृ० शेजवलकर : श्रीमन्, मेरा एक पाइन्ट आफ आर्डर है और वह यह है कि आज तीन प्रश्न रखे गये थे, जिनके बारे मे यह मालूम था कि उनमे बहुत ज्यादा समय लग जायेगा। एक प्रश्न तो भाषण के सबध मे था। दूसरा मैसूर का था और तीसरा श्री लाल बहादुर जी के सबध मे था, ये तीन प्रश्न ऐसे जिनमे बहुत ज्यादा समय लग सकता है। मेरा निवेदन यह है कि आज शुक्रवार है जो कि प्राइवेट मेम्बर का दिन होत है। यह दिन बहुत दिनो के बाद आता है और हमारे दल के सदस्य श्री मान सिह वर्मा जी का एक महत्वपूर्ण प्रस्ताव आज के दिन एजेण्डा मे था और जिस पर चर्चा होनी थी। इस विषय पर चर्चा चल रही थी और आप उसको बन्द करके दुसरे प्रश्न लेना चाहते है, यह बात मै उचित नही समझता हू। दूसरे प्रश्नो के सबध मे भी यहा पर निर्णय हो और हाउस के सदस्य यह चाहते है कि इन प्रश्नो पर चर्चा हो तो कल तक के लिए सदन को बढा दिया जाना चाहिये। लेकिन मै इस बात को ठीक नही समझता हू क आप श्री मान सिह वर्मा जी के प्रस्ताव को प्राथमिकता न दे और दूसरी चीजो को बहस के लिए ले ले। आप यह बात अच्छी तरह से जानते है कि बहुत मुश्किलो से सदस्यो के प्रस्ताव बैलेट मे आते है। जो जोर से बोलता है उसकी सुनवाई हो जाती है और जो चुप तथा शान्त बैठे रहते है उनकी बात को टाल दिया जाता है। मलिए म चाहता हू कि श्री मान सिह वर्मा जी के प्रस्ताव पर चर्चा हो और दूसरे कार्यों के लिए सदन की बैठक कल तक के लिए बढा दी जाय .

(Interruptions)

SHRI BHUPESH GUPTA If I were in the Chair *(Interruptions)*

MR DEPUTY CHAIRMAN : Order, order

SHRI BHUPESH GUPTA We have been keeping quiet for so long *(Interruptions)* We have also got questions Because we cannot shout, we keep quiet But how long? If you decide upon a time, I shall abide by that If you continue like this *(Interruptions)*

MR DEPUTY CHAIRMAN : Order, order *(Interruptions)* What is the opinion of the House?

SOME HON MEMBERS . We should sit tomorrow.

SHRI S N MISHRA : My hon friend Shri Bhupesh Gupta, would please listen to me In order to solve this problem, may I make a Motion that only to consider the report on this issue of Shri Lal Bahadur Shastri, the House should be prepared to sit tomorrow?

SOME HON MEMBERS : Yes

SHRI S N. MISHRA Then I will make a formal motion

SHRI BHUPESH GUPTA In West Bengal—in Midnapore—8 people have been killed That should also be *(Interruptions)*

SOME HON MEMBERS No, no

SHRI BHUPESH GUPTA : Why not? Why not my thing ? Why your thing only? Iwill not object to your thing You accept my thing also *(Interruptions)*

SHRIMATI PURABI MUKHOPADHYAY Sir, I can't understand what is the use of having a discussion on the death of Shri Lal Bahadur Shastri That was in 1965 Shrimati Lalita Shastri's name has been mentioned here, Sir, I am a lady Member of this House

MR DEPUTY CHAIRMAN What is the point of order?

SHRIMATI PURABI MUKHOPADHYAY Shrimati Lalita Shastri *(Interruptions)* I must be heard You cannot have politics in everything It is nothing but a political attempt on behalf of the Opposition to drag the name of Shrimati Lalita Shastri

SHRI KALYAN ROY When a lady Member is speaking and especially when she is a lady, is it right for another hon Member to interrupt?

SHRIMATI PURABI MUKHOPADHYAY : Do not be frivolous. I said I am a lady member of this House. I did not say I am a 'lady'.

I am a lady Member of this House. Naturally it is my anxiety also to see that the lady who has lost her husband in a very tragic circumstance should also be honoured in this House. Shrimati Lalita Shastri never complained of any kind of malpractice of mishandling of the case. There was no question of killing or murder at that time. The politics of Congress (O) has gone down to such a level... (*Interruptions*)...

SHRI S. D. MISHRA : In the *Dharmayug* Shrimati Shastri has given an interview.

SHRIMATI PURABI MUKHOPADHYAY : I never interrupt when others speak.

MR. DEPUTY CHAIRMAN : What is your point of order?

SHRIMATI PURABI MUKHOPADHYAY : The politics of Congress (O) has become so nefarious that the name of Shrimati Lalita Shastri who never complained about the death of her husband is being dragged here as a political means of the Congress (O)... (*Interruptions*)... I oppose any such discussion... (*Interruptions*)...

MR DEPUTY CHAIRMAN : Order, order please.

SHRI M. M DHARIA : Sir, Sir...

SHRI BHUPESH GUPTA : Sir I want to know...

MR. DEPUTY CHAIRMAN : Please sit down

SHRIMATI PURABI MUKHOPADHYAY : You are playing to the galleries... (*Interruptions*)... You are lowering down the prestige of India before the world... (*Interruptions*)...

MR. DEPUTY CHAIRMAN : Order, order please.

श्री राजनारायण : श्रीमन एक असत्य बात कही जा रही है श्रीमती पुरबी मुखर्जी के द्वारा । मैं यह साफ कहना चाहता हूं कि श्रीमती ललिता शास्त्री ने प्रेस में इंटरव्यू दिया है, श्रीमती ललिता शास्त्री को सन्देह है कि उनके पति की हत्या कराई गई . . .

SHRIMATI PURABI MUKHOPADHYAY : Do not say that.

श्री राजनारायण : मुझे आश्चर्य है, महिलाएं आज अपनी भद्रता का प्रदर्शन ऐसे कर रही हैं । (*Interruptions*) आप कन्ट्रोल करो ।

श्री उपसभापति : आप जैसा करोगे उसका वैसा रिटेलिएशन होगा ।

श्री राजनारायण : महिलाएं क्या कहना चाहती हैं? और श्रीमती ललिता शास्त्री बयान करें तो उसे ये सही मानेंगी? श्रीमन्, मैं आपके द्वारा श्रीमती पुरबी मुखर्जी से विनम्र निवेदन करना चाहता हूं कि वे महिला हैं, वे श्रीमती ललिता शास्त्री के पास चली जायं ।

SHRI BHUPESH GUPTA : Sir, I am going to speak on this.

श्री राजनारायण : मैं आपके द्वारा...

(*Interruptions*)

श्री उपसभापति : मैं जरा एक प्रार्थना कर लूं . . .

श्री राजनारायण : मैं आपके द्वारा कहना चाहता हूं कि पूरबी मुखर्जी, श्रीमती ललिता शास्त्री के पास जायं और उनसे सारी बातें मालूम करें . . .

(*Interruptions*)

श्री महावीर त्यागी : मैं एक अपील करना चाहता हूं हाउस के सभी सदस्यों से कि ऐसे गंभीर मामले पर विचार करते समय हमें शोर गुल नहीं करना चाहिए । (*Interruptions*) आपको अधिकार है और आप चाहें तो आप हम को गोलियां दे लें, मैं बुरा नहीं मानूंगा । हमें बहुत ही गंभीर विषयों पर विचार करना है और यह हाउस आफ एल्डर्स है । हमारे चाहे जितने मतभेद हों, फिर भी हमें एक दूसरे की बात को गंभीरता से सुनना चाहिए . . .

श्रीमती विद्यावती चतुर्वेदी : उपसभापती महोदय एक कवि ने कहा है :— पहले आप अपने मे झांकिए, फिर किसी को कहिये ।

श्री महावीर त्यागी : मैं आपकी बात का बुरा नहीं मानता । यह मसला है, शार्ट नोटिस क्वेचन्स हैं और बहुत समस्याएं है । आप ने कल एक रुलिंग भी दी थी कि फारेन कंट्रीज का जो इंटर फियरेन्स यहां एलेक्शंस मे हो रहा है उस पर एक स्टेटमेन्ट होना चाहिए । वह भी आज अभी नहीं हुआ है । उसकी बहुत जरुरत है और उसपर भी हम बातचीत करना चाहते हैं । इस लिए मेरी ऐसी राय है कि आप आज तो कार्रवाई चलाइये, लेकिन कल के लिये हाउस एक्सटेंड कर दी

श्री उपसभापति : एक्सटेंड करना हमारे हात में नही है । जो हाउस करेगा, होगा।

SHRI S. N. MISHRA : I was submitting that doubts have been expressed by such persons as cannot be easily brushed aside. They cannot be lightly taken. (*Interruptions*) You are welcome to dismiss those doubts. Do I say that you should not dismiss those doubts ? Now a person who now occupies the post of Chief Minister of U. P.— and he still continues to be a Member of this House—when he took part in the debate when this matter was raised last time, he was in tears. And even privately he had warned me once that, even if it means his leaving the party, he would do that but he would agitate on this issue. He had warned me about this privately. So my submission is that doubts have been aroused in all quarters. But what is the Government's reaction to this? Government's reaction is that at the last moment on the last day it confronts us with a report. Now how are we to go back to our homes? On being assured by the Government that... (*Interruptions*)

MR. DEPUTY CHAIRMAN : Order, order please.

SHRI BHUPESH GUPTA : Hear him.

(*Interruptions*)

SHRI S. N. MISHRA : I want your protection.

MR. DEPUTY CHAIRMAN : Order please.

SHRI S. N. MISHRA : Is it not intriguing that the House should have been confronted with a report on the last day at the last moment? Many of us have been requesting the Chairman to ask the Government to come up with the promised report on an earlier date But the Government did not choose to do that. How are we to deal with this report now? There were two, three courses open. Fristly we had the opportunity of fully discussing this report. We don't have that opportunity now. Therefore, I make this motion that the House should agree to sit tomorrow only for this purpose, may be for some of these other items also. I am suggesting this to you not only on behalf of my party, but also on behalf of a substantial Opposition, and if the Government does not agree to the extension by a day, we would not agree to any extension in future, because the cause for which we want the House to sit for a day more is so dear to the country in the sense that the late Shri Lal Bahadur Shastri's life was so valuable to the country but which the country was deprived of in this manner.

SHRI BHUPESH GUPTA : Let me also have my say on this point. I want to have my say also, but you have not allowed me earlier. (*Interruptions.*)

SHRI S. N. MISHRA : But I have to say a little more.

SHRI BHUPESH GUPTA : It is not just a proposal. Before that proposal many things have been said. It has been said that Dr. Kunzru is a great man, that Mr. T. N. Singh is a great man, that he was weeping, that he was in tears. I would also like to talk of some great men, some tears, some weeping. Yes. Why not? because you suggested an extension.

SHRI S. N. MISHRA : I consider you to be a great man.

SHRI BHUPESH GUPTA : You have to listen to me also. I hope I shall be heard now with the same silence.

SHRI LOKANATH MISRA : But Mr. Mishra is still on his legs.

SHRI BHUPESH GUPTA : He has not finished?

SHRI S. N. MISHRA : No.

SHRI LOKANATH MISRA : I thought he was invisible in the Government. He thinks he is invisible in the House also.

SHRI BHUPESH GUPTA : If this is the kind of remark, I am opposed to that extension. If this is the remark, I am opposed to that extension. Not only that; I should be allowed to speak and express my point of view.

SHRI CHANDRA SHEKHAR : The proposal to extend this Session of the House is one thing, and making absurd remarks is altogether a different thing, and the hon. the Leader of the Opposition has made many absurd remarks, has made the remark that Mr. Kunzru was on the one side and the whole Cabinet was on the other side... (*Interruptions*).

SHRI S. N. MISHRA : That is my view. You may disagree.

SHRI CHANDRA SHEKHAR : However great a man may be otherwise he does not weigh with the representatives of the people. (*Interruptions*)

SHRI S. N. MISHRA : So you are greater than Dr. Kunzru.

SHRI CHANDRA SHEKHAR : During the time Mr. T. N. Singh was a Minister of State in Indira Gandhi Government, he never raised this matter. I can understand Mr. Morarji Desai, who was thrown out of Indira Gandhi Government, raising this matter now. But he too did not raise this matter when he was in the Government. (*Interruptions*)... If a formal proposal is made it should be confined to the proposal and if absurd remarks are made we are here to reply. In the name of making a procedural proposal is anybody authorised to make absurd remarks, insinuations and all that and praise certain people who have been thrown out by the people?

SHRI M. M. DHARIA : Sir, may I say...

SHRI ARJUN ARORA : Sir, I would say ...

MR. DEPUTY CHAIRMAN : Mr. Mishra was on his feet.

SHRI ARJUN ARORA : He has been on his feet for too long; let him have a little rest. (*Interruptions*).

SHRI S. N. MISHRA : Sir, I am not accusing any person. I have not made any allegations; I have not cast any doubts. I am only placing before the House and for the consideration of the hon. Minister who has placed the Report on the Table of the House what further steps are necessary in this connection.

SHRI M. M. DHARIA : Sir, on a point of order.

MR. DEPUTY CHAIRMAN : Why do you want to interrupt now?

SHRI M. M. DHARIA : I am on a point of order. A proposal was made by Mr. S. N. Mishra that this House should be adjourned today till tomorrow. If that proposal is to be considered we have also got to say on that proposal. Mr. Deputy Chairman, Sir, let it be very clearly understood that so far as the late Lal Bahadur Shastri is concerned all have the same respect and their present effort is to politicalise that death. Mr. Mishra, Mr. Morarji Desai and others were sitting on this side for three years. (*Interruptions*) What were they doing all this time?

MR. DEPUTY CHAIRMAN : Mr. Dharia please sit down. Now I would like to know one thing. As suggested by Mr. S. N. Mishra, do you want to extend the House?

MANY HON. MEMBERS : No, no.

MR. DEPUTY CHAIRMAN : What is the Government point of view?

SHRI OM MEHTA : No, Sir

MR. DEPUTY CHAIRMAN : The Government does not want to extend the House.

SHRI S. N. MISHRA : Sir, may I continue? (*Interruptions*).

SHRI M. M. DHARIA : Sir, on a point of order. How can Mr. Mishra continue now? There is no discussion in the House today. Mr. Mishra has been advocating his arguments as if this is a matter on the agenda. It is not on the agenda.

SHRI S. D. MISRA : This has been going on for over an hour now. How can you say that? *(Interruptions)*

MR. DEPUTY CHAIRMAN : Order please.

श्री राजनारायण : श्रीमन, आन ए प्वाइंट आफ आर्डर ।

श्री उपसभापति : अब आपका क्या प्वाइंट आफ आर्डर है?

P. M.

श्री राजनारायण : मेरा प्वाइंट आफ आर्डर है कि . . . *(Interruptions)* श्री मोहन धारिया के बारे में कहना चाहता हूं । मैं मोहन धारिया से भी, श्री चन्द्रशेखर जी से भी कि अपनी वाणी के उच्चतम स्वर पर जाकर मोहन धारिया ने यह कहा कि. . .

SHRI M. M. DHARIA : On a point of order. At 5 p. m. today, there are Half-an-Hour discussions. Under the rules these shall have to be taken up.

श्री राजनारायण : यह उनकी आदत है जब हम खड़े होते हैं . . .

SHRI BHUPESH GUPTA : What about my Half-an-Hour discussion ?

श्री राजनारायण : देखिए, अब मैं भी बता देता हूं कि अगर कोई खड़ा होगा तो मैं उसको खड़ा नहीं होने दूंगा । अगर कोई समझे हल्ला करके हमको दबाए तो हम नही दबाने देंगे । श्री चन्द्रशेखर जी ने और श्री मोहन धारिया ने एक पौइन्ट निकाला है कि श्री टी० एन० सिंह जब इन्दिरा गांधी से. . .

(Interruptions)

श्री उपसभापति : भाई राजनारायणजी...

श्री राजनारायण : अरे भाई क्या हल्ला हो रहा है । अच्छा तो अब सदन मे आगे कोई काम नही चलेगा । अब इस सदन मे कोई काम नही चलेगा ।

(Interruptions)

SHRI SYED HUSSAIN : Please take up now the Half-an Hour Discussion.

(Interruptions)

MR. DEPUTY CHAIRMAN : Order, order please. We have fixed our business at 5 O'clock. We have got Half-an-Hour Discussions at 5 O'clock. I am not holding anybody responsible, Members this side or that side, that we could not complete our business. I do not want to blame anybody, but now we have fixed our business and I will have to call Mr. Lokanath Mishra to raise his Half-an-Hour Discussion.

SHRI S. D. MISHRA : No, no.

SHRI S. N. MISHRA : No, no. It is not to be done. *(Interruptions)*. It cannot be done.

SHRI BHUPESH GUPTA : There is another motion in my name. That must be taken up.

श्री राजनारायण : देखिए, मैं संयुक्त सोशलिस्ट पार्टी का हूं । श्री लालबहादुर शास्त्री के बारे में डा० लोहिया पहले व्यक्ति थे जिन्होंने यह प्रस्ताव किया कि उनकी मृत्यु के विषय में जाँच हो । यहां पर जिसने सवाल उठाया राजनारायण को ही ले लो । इसलिए इस पर बहस होनी चाहिए और मेरा प्रस्ताव है कि कल लालबहादुर शास्त्री के संबंध में जो आरोप यहा पर आए है, उसके बारे में चर्चा हो । यह सदन कल बैठे । हमारी बात मान ली जाए ।

श्रीमती विद्यावती चतुर्वेदी : मैं जानना चाहती हूं कि क्या यह सही नहीं है कि ताशकंद में श्री लालबहादुर शास्त्री की मौत के बाद डाक्टरों ने बाकायदा सर्टिफिकेट दिया । क्या यह सही नहीं है कि लालबहादुर जी के स्वास्थ्य के बारे मे बराबर ध्यान दिया जाता रहा . . .

(Interruptions).

SHRI BHUPESH GUPTA : What about my motion?

MR. DEPUTY CHAIRMAN : She is speaking. Please listen to her.

श्रीमती विद्यावती चतुर्वेदी : क्या यह सही है कि जिस समय उनकी मृत्यु हुई उस समय श्री टी० एन० सिंह केन्द्रीय सरकार मे मंत्री थे और उस समय उन्होंने कोई आपत्ति नही उठाई और आज जब वह मंत्रिमंडल से अलग हो गए और अब उत्तर प्रदेश के चीफ मिनिस्टर बन गए तो राजनैतिक उद्देश्य से इस प्रकार का प्रचार करने के लिए यह मांग उठाई जा रही है?

श्री राजनारायण यह संसदीय बदतमीजी ट्रेजरी बेन्चेज की ओर से पार कर रही है।

SHRI BHUPESH GUPTA : Mr. Deputy Chairman, the procedure is quite clear. If Mr. Lokanath Misra is not raising the discussion in his name, I am raising the discussion in my name. If I am not allowed I would like to mention that there is no business before the House. You can adjourn the House and let us go. (*Interruptions*) I may be allowed to raise my discussion. I am prepared to sit here till midnight if you like.

श्री राजनारायण . श्रीमन्, मैं यह कहना चाहता हूं कि सदन बढ़ा दिया जाय।

SHRI BHUPESH GUPTA : I do not know what you are looking at. I demand that you call me. I would immediately proceed with it. If my friends do not allow me . . .

MR. DEPUTY CHAIRMAN : Mr. Lokanath Misra.

SOME HON. MEMBERS : No, no. (*Interruptions*)

SHRI S. D. MISRA : Till the discussion on Shri Lal Bahadur Shastri is complete, we will not allow this thing.

श्री राजनारायण : श्रीमन, मैं यह निवेदन करना चाहता हूं कि . . .

SHRI BHUPESH GUPTA : It is my right to raise my discussion. I have my right. (*Interruption*) Have you told me to move it?

MR. DEPUTY CHAIRMAN : I have called Mr. Lokanath Misra.

श्री राजनारायण : मैं यह कह रहा हूँ कि सदन को आगे के लिए बढा दिया जाय और इन विषयों पर चर्चा हो।

श्री उपसभापति : गव्हर्नमेंट और सदन के सदस्य नही चाहते हैं कि सदन बढ़ा दिया जाय।

श्री राजनारायण : देखिये, हमने दो सवाल उठाये है कि इस सरकार ने श्री लालबहादुर शास्त्री और डा० राममनोहर लोहिया को मरवाया।

SHRI BHUPESH GUPTA : I am not going to accept any dictation. If you do not allow my motion, the House should adjourn. (*Interruption*)

श्री राजनारायण : इसलिए मैं यह निवेदन करना चाहता हूं . . .

SHRI BHUPESH GUPTA : I cannot shout very much. This will not do. You can walk out and go away. Why cannot you do that? Up till 4.30 I did not utter a word. Can he bully me? The Communist Party is not a party that can be bullied.

श्री राजनारायण : श्रीमन, मैं यह निवेदन करना चाहता हूं कि श्री भूपेश गुप्त को सुने।

SHRI BHUPESH GUPTA : I am opposed to the discussion of this report even in the next session. I would not like this to be discussed. It is political propaganda.

श्री राजनारायण : श्रीमन्, मैं यह कहना चाहता हूं . . .

SHRI BHUPESH GUPTA : My party is bigger here. What about the gentleman of Cong(O)? They were tip-toeing with the Government and were saying everything. Why did they not come out then from the Government?. . . (*Interruption*) This is utilised as a propaganda... (*Interruptions*)

MR. DEPUTY CHAIRMAN : For a moment. Please.

SHRI BHUPESH GUPTA : You seem to have thought that we had nothing to say. Even on Lal Bahadur Shastri we have to say. When he comes to the question of the other business, you do not allow ... (*Interruptions*).

MR. DEPUTY CHAIRMAN : Mr. Pitamber Das, do you want to say anything?

SHRI PITAMBER DAS : Two minutes only.

SHRI ARJUN ARORA : Sir, Mr. Pitamber Das thinks.. (*Interruptions*) Why don't you allow me to put forth my point? What is this? (*Interruptions*)

SHRI MAHITOSH PURKAYASTHA (Assam) : On a point of order.

SHRI A G. KULKARNI : On a point of order.

श्री उपसभापति : तो छुट्टी करें क्या?

SHRI BHUPESH GUPTA : You call me, Sir.

MR. DEPUTY CHAIRMAN : I called Mr. Lokanath Misra first... (*Interruptions*) Mr. Misra.

SHRI S. D. MISRA : Reserve a day for this matter.

SHRI MAN SINGH VARMA : On a point of order, Sir... (*Interruptions*)

SHRI A. G. KULKARNI : Is it any procedure? The entire Opposition has dealt with this question already.. (*Interruptions*)

MR. DEPUTY CHAIRMAN : One minute, please. I think hon. Members have worked very strenuously during the session and they do not want to work any more at this moment, and that they want perhaps adjournment itself.

SHRI BHUPESH GUPTA : No, you. You have not called me ... (*Interruptions*) What is it? You call me. What are you seeing ? Under what rule you are not calling me? If I am not allowed to speak, you can adjourn the House... (*Interruptions*)

SHRI S. N. MISHRA : This is going to be...

SHRI CHANDRA SHEKHAR : Mr. Deputy Chairman, Sir...

(*Continued Interruptions*)

MR. DEPUTY CHAIRMAN : Order, order, please. May I express myself? The Leader of the Opposition said that even if we adjourn this House, he would like to raise the same thing on the first day of the next session... (*Interruptions*) Order, order. If that is the desire of the Leader of the Opposition may I request you to allow the other business to proceed now?

SEVERAL OPPOSITION MEMBERS : No, no

SHRI S. N. MISHRA : There must be a sense of priority. I have a grievance against the Chair. Those who shout, they always have the say. I have to sit down.

SHRI CHANDRA SHEKHAR : We do not want adjournment of the House today before finishing the Business on the Agenda. If some people want to make a smoke screen of Mr. Lal Bahadur Shastri's death to protect Mr. Golwalkar we have nothing to say. But let it be quite clear that when many of them were in the United Congress they were in favour of making Mr. Morarji Desai their Leader as against Shri Lal Bahadur Shastri. All these reactionaries at that time were supporting Mr. Morarji Desai, and now today they are showing their respect and affection for Shri Lal Bahadur Shastri. This is one point.

The other point is that we want the discussion on half-an-hour business of Mr Lokanath Misra and Mr. Bhupesh Gupta. We also want that the Government announce their decision of appointing the Employment Commission.

श्री राजनारायण : मैं चन्द्रशेखरजी को बताना चाहता हूं कि हमारी न गोलवलकर जी को बचाने की साजिश है और श्रीमती इन्दिरा गांधी को बचाने की साजिश है। हम गोलवलकर का भी विरोध करेंगे और इन्दिरा गांधी जी का भी विरोध करेंगे। चन्द्रशेखरजी इन्दिरा जी को बचाना चाहते हैं। डा० लोहिया के संबंध में वहां की नर्सेज का बयान लिया जाय, यह हमारी डिमांड है। (*Interruptions*)

SHRI BHUPESH GUPTA : Mr. Deputy Chairman, if you call me—Look at me, kindly...

MR. DEPUTY CHAIRMAN : Order, order.

SHRI BHUPESH GUPTA : No, I refused to be called to order. Mr. Lokanath Misra is on his feet.

MR. DEPUTY CHAIRMAN : Mr Misra is on his feet to raise the Half-an-Hour discussion Until and unless Mr. Lokanath Misra sits down and says that he does not want to pursue his half-an-Hour discussion I cannot call you... (*Interruption*) Mr. Kulkarni, please sit down... (*Interruption by Shri Bhupesh Gupta*) I will give you a chance. Some Members on this side want that the first business that should be disposed of is regarding the Enquiry Committee on Shri Lal Bahadur Shastri .. (*Interruption*) Order, order. It seems that they do not want to continue the House until and unless this Enquiry Committee business is settled. Then there are some Members on this side of the House who want that the Short Notice Question about Guruji Golwalkar and the P. T. I. should be considered first, followed by half-an-hour discussions of Mr. Lokanath Misra and Mr. Bhupesh Gupta. These are conflicting views. It seems nobody want the House to continue today. On this side these people oppose it and on this side these people oppose it. Therefore, I have no alternative but to adjourn the House. I should like to know what I should do. Therefore, I feel there is no alternative but to adjourn the House.

श्री श्यामनन्दन मिश्र : हम ऐसे कमजोर आदमी नही हैं कि इस तरह से . . .

(*Interruptions*)

MR. DEPUTY CHAIRMAN : If that is the desire of the hon. Members' then let us not sit here....

SHRI BHUPESH GUPTA : What hon. Members?

श्री श्यामनंदन मिश्र : आप किसी भी जोर से बोलने वाले को मौका दे देते हैं। हम इतने कमजोर नही हैं कि आप हमको मौका न दे। यह कौनसी बात है।

श्री उपसभापति : ठीक है अगर सदन चलना नहीं है तो . . . (*Interruptions*)

SHRI BHUPESH GUPTA : On a point of order. (*Interruptions*) I want to point out that you are exceeding your authority. (*Continued interruptions*)

MR. DEPUTY CHAIRMAN : Let me make only one request, please, if we have to adjourn, I will appeal to all the Members to allow me to finish the formal business.

SOME HON. MEMBERS : No, no

(*Interruptions*)

SHRI BHUPESH GUPTA : You can certainly take the opinion of the House on extension. If the extension is not sanctioned. (*Interruptions*) The Congress people cannot even make out their case properly. (*Interruptions*) You do not even allow us to make out your own case. (*Interruptions*).

श्री उपसभापति : अच्छा ठीक है। सभी लोगों की इच्छा है तो . . .

SHRI BHUPESH GUPTA : The position is this.

(*Continued interruptions*)

MR. DEPUTY CHAIRMAN : All right. Hon. Members do not want to conduct the business.

The House stands adjourned *sine die*.

The House then adjourned *sine die* at twenty-two minutes past five of the Clock.

GIPN—S4—65 R. S./70—31-3-71—570